



## The Assam Court-Fees (Amendment) Act, 1947

Act 18 of 1947

**Keyword(s):**

Central Act Amendment, Court Fees Act, 1870

**Amendments appended:** 8 of 1950, 27 of 1954, 22 of 1955, 3 of 1958, 20 of 1958, 12 of 1960, 8 of 1963, 27 of 1972, 4 of 2020

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1947**

**(Assam Act XVIII of 1947)\***

**[Received the assent of the Governor on the 11<sup>th</sup>  
September, 1947]**

**[Passed by the Assembly]**

**CONTENTS**

**Section**

1. Short title and commencement.
2. Insertion of new Ss. 7 A, 7 B,

7-C and 7-D in Act VII of 1870.

\* Published in the Assam Gazette of the 17<sup>th</sup> December, 1947.

**An Act to amend the Court-Fees Act in its application  
to Assam**

**Preamble.**

Whereas it is expedient to amend the Court-Fees Act (Act VII 1870), in its application to the Province of Assam, in the manner hereinafter appearing;

It is hereby enacted as follows:

**1. Short title and commencement.**

(1) This Act shall be called the Assam Court-Fees (Amendment) Act, 1947

(2) It shall come into force at once.

**2. Insertion of new Ss. 7-A, 7-B, 7-C and 7-D in Act VII of 1870.**

After S.7 of the Court-Fees Act, 1870 (Act VII of 1870), the following shall be inserted as Ss. 7-A, 7-B, 7-C and 7-D, and shall apply to the whole of Assam, namely:

**“7-A. Inquiry as to valuation of suits.** If the court is of opinion that the subject-matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation, and may hold such inquiry as it thinks fit for such purpose.

**7-B. Investigation to ascertain proper valuation.**

- (1) For the purpose of an inquiry under S. 7-A the court may depute or issue a commission to any suitable person to make such local or other investigation as may be necessary and to report thereon to the court. Such report and any evidence recorded by such person shall be evidence in the inquiry.
- (2) The court may, from time to time, direct such party to the suit as he thinks fit to deposit such sum as the court thinks reasonable as the cost of the inquiry, and if the costs are not deposited within such time as the court shall fix, may, notwithstanding anything contained in any other Act, dismiss the suit if such party is the plaintiff or the appellant and, in any other case, may recover the costs as a public demand.

**7-C. *Power of persons making inquiry under Ss. 7-A and 7-B.***

- (1) The court, when making an inquiry under S. 7-A and any person making an investigation under S. 7-B shall have, respectively for the purpose of such inquiry or investigation, the powers vested in a court under the Code of Civil Procedure, 1908, in respect of the following matters, namely:
  - (a) enforcing the attendance of any person and examining him on oath or affirmation;
  - (b) compelling the production of documents or material objects;
  - (c) issuing commission for the examination of witnesses.
- (2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be a judicial proceeding within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

***7-D. Costs of inquiry as to valuation and refund of excess fee.***

If in the result of an inquiry under S. 7-A the court finds that the subject-matter or the suit has been under-valued, the court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the court finds that the subject-matter of the suit has not been under-valued, the court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if any amount exceeding the proper amount of fees has been paid shall refund the excess amount so paid."

---

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1950**

**(Assam Act VIII of 1950)\***

**[Passed by the Assembly]**

**CONTENTS**

**Section**

1. Short title, extent and commencement.
2. Amendment of S. 18 of Act VII of 1870.
3. Amendment of Schedule I, Art. 1
4. Amendment of Schedule I, Art. 1
5. Amendment of Schedule I, Art. 6
6. Amendment of Schedule I, Art. 7
7. Amendment of Schedule I, Art. 8
8. Amendment of Schedule I, Art. 11
9. Amendment of Schedule I, Art. 12
10. Amendment of table of rates of ad valorem fees.

\* Published in the "Assam Gazette, Extraordinary", dated the 30<sup>th</sup> March 1950.

11. Amendment of Schedule II, Art. 1, Cls.(a), (b), (c) and (d) and insertion of a new Cl. (e).
12. Amendment of Schedule II, Art. 10
13. Amendment of Schedule II, Art. 11
14. Amendment of Schedule II, Art. 12
15. Amendment of Schedule II, Art. 17
16. Amendment of Schedule II, Art. 18
17. Exemption of certain probates, letters of administration and certificates

**An Act<sup>+</sup> to amend the Court-Fees Act, 1870, with reference to the scale of court-fees in Assam**

Whereas it is necessary to increase temporarily the revenues of Assam and for that purpose to amend the Court-Fees Act, 1870 (VII of 1870) hereinafter called the principal Act in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted as follows:

<sup>+</sup> For Statement of Objects and Reasons, see "Assam Gazettes", 1950, Part V, page 47.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-fees (Amendment) Act, 1950.
- (2) It extends to the whole of Assam.
- (3) It shall come into force, on the first day of April, 1950 and shall remain in force for a period of five years.

**2. Amendment of S. 18 of Act VII of 1870.**

In S. 18 of the principal Act, for the words "a fee of eight annas" the words "a fee of one rupee" shall be substituted.

**3. Amendment of S. 19.**

Item (x) in S. 19 of the principal Act shall be deleted.

**4. Amendment of Schedule I. Art. 1.**

For Art. 1 in the First Schedule to the principal Act, the following shall be substituted namely:

when the amount or value of the subject-matter in dispute does not exceed seventy-five rupees, for every five rupees or part thereof of such amount or value

and

“1. Plaintiff, written statement pleading a set-off or counterclaim or memorandum of appeal (not otherwise provided for in this Act) or of cross objection presented to any Civil Court or Revenue Court except those mentioned in S. 3.

when such amount or value exceeds seventy-five rupees, for every five rupees or part thereof, in excess of Seventy-five rupees, for every five rupees or part thereof, in excess of seventy-five rupees, up to one hundred rupees, Eight annas

and

when such amount or value exceeds one hundred rupees for every ten rupees or part thereof, in excess of one hundred rupees up to one hundred and fifty rupees up to one hundred and fifty rupees, One rupee ten annas.

and

when such amount or value exceeds one hundred and fifty rupees, for every ten rupees or part thereof up to one hundred rupees

One rupee two annas

and

when such amount or value exceeds one hundred rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees, up to seven thousand five hundred rupees.

Seven rupees eight annas

and

when such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees, up to ten thousand rupees

Fifteen rupees

and

|  |  |                                  |
|--|--|----------------------------------|
|  | when such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees      | Twenty-two rupees                |
| "I. Plaintiff, written statement   | pleading a set-off or counter  | and                              |
| claim or memorandum of appeal (not otherwise provided for in this Act) or of cross-objection | when such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees, up to fifty thousand rupees | Thirty rupees                    |
| presented to any Civil or Revenue Court except those mentioned in S. 3                       | and  |                                  |
|  | when such amount or value exceeds fifty thousand rupees, for every five thousand rupees or part thereof, in excess of fifty thousand rupees.                               | Thirty-seven rupees eight annas: |
|  | Provided that the maximum fee leviable on a plaint or memorandum of appeal shall be ten thousand rupees."  |                                  |

**5. Amendment of Schedule 1, Art. 6.**

In the third column in Art. 6 in the same Schedule to the principal Act,

- (a) for the words "four annas", opposite Cl. (a) in the second column, the words "eight annas" shall be substituted; and
- (b) for the words "eight annas" opposite the first item in Cl. (b) in the second column, the words "one rupee" shall be substituted, and for the words "one rupee" opposite the second item in that clause, the words "two rupees" shall be substituted.

**6. Amendment of Schedule I, Art. 7.**

In the third column in Art. 7 in the same Schedule to the principal Act,

- (a) for the words "eight annas" opposite Cl. (a) in the second column, the words "one rupee" shall be substituted; and
- (b) for the words "one rupee" opposite Cl. (b) in the second column, the words "two rupees" shall be substituted ; and

(c) for the words "four rupees" opposite the last entry in the second column, the words "five rupees" shall be substituted.

**7. Amendment in Schedule I, Art. 8.**

In Art.8 of the First Schedule to the principal Act, for the figures "18/9" in the first column, the figures "1899" shall be substituted.

**8. Amendment in Schedule I, Art.11.**

In Art. 11 in the same Schedule to the principal Act, -

(i) for the entries above the proviso in the second column and for the entries in the third column, the following shall be substituted, namely :

|  |                 |
|--|-----------------|
| "When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees | Two per centum. |
| and  |                 |

|  |                                    |
|--|------------------------------------|
| <p>when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees</p>  | <p>Three per centum.</p>           |
| <p>and</p> <p>when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees</p>                                  | <p>Four per centum.</p>            |
| <p>and</p> <p>when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees</p>                           | <p>Five per centum.</p>            |
| <p>and</p> <p>when such amount or value exceeds two lakhs and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees.</p> | <p>Five-and-a-half per centum.</p> |

|   |  |
|---|--|
| <p style="text-align: center;">and</p> <p>when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees.</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds four lakhs of rupees, on the portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of rupees</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds five lakhs of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees.</p> | <p>Six per centum.</p> <p>Six and a half per centum.</p> <p>Seven per centum."</p> |
|---|--|

(2) In the proviso for the words and figures "the Succession Certificate Act, 1889" the words and figures "the Indian Succession Act, 1925" shall be substituted.

**9. Substitution in Schedule I of new Art. 12.**

For Art. 12 of the First Schedule to the principal Act the following article shall be substituted, namely:

|   |  |   |
|---|--|---|
| "12. Certificate under the Indian Succession Act, 1925. | When the amount or value of any debt or security specified in the certificate under S.374 of the Act exceeds one thousand rupees | Two per centum on the first ten thousand rupees; three per centum on the next forty thousand rupees; four per centum on the next one lakh and fifty thousand rupees; five and a half per centum on the next fifty thousand rupees; five and a half per centum on the next fifty thousand rupees; six per centum on the next one lakh of rupees; six and a half per centum on the next one lakh of rupees, |
|   | and  | and   |

when the aggregate Seven per centum on the amount or value of any remainder of such amount debts or securities or value.

specified in the certificate and of any In respect of such debts or securities and portion of the aggregate of any debts or amount or value as securities to which the consists of the amount or certificate has been value of debts or extended under S 376 securities so specified, the of the Act exceeds one fee hereinbefore provided thousand rupees. in that behalf in this article,

and

three per centum on such portion of the first ten thousand rupees; four and a half per centum on such portion of the next forty thousand rupees; six per centum on such portion of the next fifty thousand rupees; six per centum on such portion of the next fifty thousand

rupees; seven and a half per centum on such portion of the next one lakh and fifty thousand rupees; nine per centum on such portion of the next fifty thousand rupees; nine and three-quarters per centum on such portion of the next one lakh of rupees,

and

ten and a half per centum on such portion of the remainder of such aggregate amount or value as consists of the amount or value of debts or securities to which the certificate has been extended.

*Note. (1)* The amount of a debt is its amount including interest on the day on which the

inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained.

(2) Whether or not any power with respect to a security specified in a certificate has been conferred power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of the value of the security is its market value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained."

#### **10. Amendment of table of rates of *ad valorem* fees.**

For the table of rates of *ad valorem* fees leviable on the institution of suits, at the end of the same Schedule to the

principal Act, the table set forth in the Schedule to this Act shall be substituted.

**11. Amendment of Schedule II. Art I, Cls (a), (b), (c) and (d) and insertion of a new Cl. (e).**

In Art. 1, in the Second Schedule to the principal Act-

(a) the second entry in the second column in Cl. (a) shall be deleted;

(b) after Cl. (a) the following new clause in the second column and entry in the third column shall be added, namely, -

“(a) When presented to a Regional Transport Authority or State Transport Authority containing prayer for permits for contract carriage, stage carriage, private carrier or public carrier or when presented to any officer containing prayer for registration as a dealer under the provisions of the Assam Salcs Tax Act, 1947.....Five rupees.”

(c) in Cl. (a) after the words “Municipal Commissioner” in the third entry in the second column, the words “or member of a local board” shall be inserted;

(a) (i) for the words "one anna" opposite Cl. (a) in the second column, the words "Eight annas" shall be substituted;

(ii) for the words "Eight annas" opposite Cl. (b) in the second column the following shall be substituted, namely,-

"In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement, one rupee and in other cases twelve annas;"

(iii) for the words "One rupee" opposite Cl. (c), in the second column, the words "Two rupees" shall be substituted;

(b) in the second column in Cl. (b) the following shall be added, namely, -

"or when presented to a Collector or other officer making a settlement of land revenue, or to a board of revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the

ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlements;

or when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement".

- (f) for the words "Two rupees" opposite Cl (d) in the second column, the words "Four rupees" shall be substituted;
- (g) after Cl. (d) the following new clause in the second column and entry in the third column shall be added, namely:

"(e) when presented to any officer containing prayer for settlement to fishery, ferry, forest produce, forest mahals, elephant mahals, or an offer giving terms for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities..... Five rupees."

**12. Amendment of Schedule II, Art. 10. In Art. 10**

In the same Schedule to the principle Act,-

- (1) for the words "Eight annas" opposite Cl. (a) in the second column, the words "One rupee" shall be substituted; and
- (2) for the words "One rupee" opposite Cl. (b) in the second column, the words "Two rupees" shall be substituted;
- (3) at the end of Cl. (c) in the second column after putting a comma after the words "Executive Authority", the following shall be added, namely,-

"to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam State Sales Tax Act, 1947;

- (4) for the words "Two rupees" opposite Cl. (c) in the second column, the words "Four rupees" shall be substituted.

**13. Amendment of Schedule II, Art. 11.**

In Art. 11 in the same Schedule to the principal Act, -

- (a) for the words "Eight annas" opposite Cl (a) in the second column, the words "Two rupees" shall be substituted;
- (b) for the words "Two rupees" opposite Cl. (b) in the second column, the words "Five rupees" shall be substituted;
- (c) add the following as new clauses in the second column and entries in the third column-
  - "(c) to a High Court in miscellaneous revenue matters [except (d) below] or to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam Sales Tax act, 1947 ..... ten rupees; and
- (d) to High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when bid money is below ten thousand and rupees..... Ten rupees;
- (ii) when bid money is above ten thousand rupees but below twenty thousand rupees .....  
Fifteen rupees;
- (iii) when bid money is above twenty thousand rupees ..... Twenty rupees."

**14. Amendment of Schedule II, Art. 12.**

For the words "Five Rupees" in the third column opposite Art. 12 in the same Schedule to the principal Act, the words "Ten rupees" shall be substituted.

**15. Amendment of Schedule II, Art. 17**

- (1) The words " Ten rupees" in the third column opposite Art. 17 in the same Schedule to the principal Act the bracket opposite that article in the second column in the same Schedule shall be omitted.
- (2) In the third column in the said article,

- (a) opposite entry (i), (ii) and (vi) the words "Fifteen rupees" shall be inserted; and
- (b) opposite entry (iii) and (v) the words "Twenty rupees" shall be inserted

**16. Amendment of Schedule II, Art 18.**

In Art. 18 of the Second Schedule to the principal Act, the following shall be substituted, namely, -

"18. Application under S. When presented Fifteen  
14 or S. 20 of the to a Munsiff's rupees.  
Indian Arbitration Act, Court  
1940, for a direction  
for filing and award or When presented Fifty  
for an order for filing to any other rupees."  
an agreement. Court.

**17 Exemption of certain probates, letters of administration and certificates.**

Nothing in this Act shall apply to any probate, letters of administration or certificate in respect of which the fee payable under the law for the time being in force has been

paid prior to the commencement of this Act but which have not been issued.

## THE SCHEDULE

### Table of rates of ad valorem fees leviable on the institution of suits

[See Section 10 of the Assam Court-Fees (Amendment)  
Act, 1950]

| When the<br>amount or value<br>of the subject -<br>matter exceeds | But does not<br>exceed | Proper fee |        |
|---|------------------------|------------|--------|
|   |                        | (1)        | (2)    |
| Rs.   | Rs.                    | Rs.        | annas. |
| ...   | 5                      | 0          | 6      |
| 5   | 10                     | 0          | 12     |
| 10  | 15                     | 1          | 2      |
| 15  | 20                     | 1          | 8      |
| 20  | 25                     | 1          | 14     |
| 25  | 30                     | 2          | 4      |
| 30  | 35                     | 2          | 10     |
| 35  | 40                     | 3          | 0      |
| 40  | 45                     | 3          | 6      |
| 45  | 50                     | 3          | 12     |
| 50  | 55                     | 4          | 2      |
| 55  | 60                     | 4          | 8      |
| 60  | 65                     | 4          | 14     |
| 65  | 70                     | 5          | 4      |

|     |     |     |    |
|-----|-----|-----|----|
| 70  | 75  | 5   | 10 |
| 75  | 80  | 6   | 2  |
| 80  | 85  | 6   | 10 |
| 85  | 90  | 7   | 2  |
| 90  | 95  | 7   | 10 |
| 95  | 100 | 8   | 2  |
| 100 | 110 | 9   | 12 |
| 110 | 120 | 11  | 6  |
| 120 | 130 | 13  | 0  |
| 130 | 140 | 14  | 10 |
| 140 | 150 | 16  | 4  |
| 150 | 160 | 17  | 6  |
| 160 | 170 | 18  | 8  |
| 170 | 180 | 19  | 10 |
| 180 | 190 | 20  | 12 |
| 190 | 200 | 21  | 14 |
| 200 | 210 | 23  | 0  |
| 210 | 220 | 24  | 2  |
| 220 | 230 | 25  | 4  |
| 230 | 240 | 26  | 6  |
| 240 | 250 | 250 | 27 |
| 250 | 260 | 28  | 10 |
| 260 | 270 | 29  | 12 |
| 270 | 280 | 30  | 14 |
| 280 | 290 | 32  | 0  |
| 290 | 300 | 33  | 2  |
| 300 | 310 | 34  | 4  |
| 310 | 320 | 35  | 6  |

|     |     |    |    |
|-----|-----|----|----|
| 320 | 330 | 36 | 8  |
| 330 | 340 | 37 | 10 |
| 340 | 350 | 38 | 12 |
| 350 | 360 | 39 | 14 |
| 360 | 370 | 41 | 0  |
| 370 | 380 | 42 | 2  |
| 380 | 390 | 43 | 4  |
| 390 | 400 | 44 | 6  |
| 400 | 410 | 45 | 8  |
| 410 | 420 | 46 | 10 |
| 420 | 430 | 47 | 12 |
| 430 | 440 | 48 | 14 |
| 440 | 450 | 50 | 0  |
| 450 | 460 | 51 | 2  |
| 460 | 470 | 52 | 4  |
| 470 | 480 | 53 | 6  |
| 480 | 490 | 54 | 8  |
| 490 | 500 | 55 | 10 |
| 500 | 510 | 56 | 12 |
| 510 | 520 | 57 | 14 |
| 520 | 530 | 59 | 0  |
| 530 | 540 | 60 | 2  |
| 540 | 550 | 61 | 4  |
| 550 | 560 | 62 | 6  |
| 560 | 570 | 63 | 8  |
| 570 | 580 | 64 | 10 |
| 580 | 590 | 65 | 12 |
| 590 | 600 | 66 | 14 |

|     |     |    |    |
|-----|-----|----|----|
| 600 | 610 | 68 | 0  |
| 610 | 620 | 69 | 2  |
| 620 | 630 | 70 | 4  |
| 630 | 640 | 71 | 6  |
| 640 | 650 | 72 | 8  |
| 650 | 660 | 73 | 10 |
| 660 | 670 | 74 | 12 |
| 670 | 680 | 75 | 14 |
| 680 | 690 | 77 | 0  |
| 690 | 700 | 78 | 2  |
| 700 | 710 | 79 | 4  |
| 710 | 720 | 80 | 6  |
| 720 | 730 | 81 | 8  |
| 730 | 740 | 82 | 10 |
| 740 | 750 | 83 | 12 |
| 750 | 760 | 84 | 14 |
| 760 | 770 | 86 | 0  |
| 770 | 780 | 87 | 2  |
| 780 | 790 | 88 | 4  |
| 790 | 800 | 89 | 6  |
| 800 | 810 | 90 | 8  |
| 810 | 820 | 91 | 10 |
| 820 | 830 | 92 | 12 |
| 830 | 840 | 93 | 14 |
| 840 | 850 | 95 | 0  |
| 850 | 860 | 96 | 2  |
| 860 | 870 | 97 | 4  |
| 870 | 880 | 98 | 6  |

|       |       |     |    |
|-------|-------|-----|----|
| 880   | 890   | 99  | 8  |
| 890   | 900   | 100 | 10 |
| 900   | 910   | 101 | 12 |
| 910   | 920   | 102 | 14 |
| 920   | 930   | 104 | 0  |
| 930   | 940   | 105 | 2  |
| 940   | 950   | 106 | 4  |
| 950   | 960   | 107 | 6  |
| 960   | 970   | 108 | 8  |
| 970   | 980   | 109 | 10 |
| 980   | 990   | 110 | 12 |
| 990   | 1,000 | 111 | 14 |
| 1,000 | 1,100 | 119 | 6  |
| 1,100 | 1,200 | 126 | 14 |
| 1,200 | 1,300 | 131 | 6  |
| 1,300 | 1,400 | 141 | 14 |
| 1,400 | 1,500 | 149 | 6  |
| 1,500 | 1,600 | 156 | 14 |
| 1,600 | 1,700 | 164 | 6  |
| 1,700 | 1,800 | 171 | 14 |
| 1,800 | 1,900 | 179 | 6  |
| 1,900 | 2,000 | 186 | 14 |
| 2,000 | 2,100 | 194 | 6  |
| 2,100 | 2,200 | 201 | 14 |
| 2,200 | 2,300 | 209 | 6  |
| 2,300 | 2,400 | 216 | 14 |
| 2,400 | 2,500 | 224 | 6  |
| 2,500 | 2,600 | 231 | 14 |

|       |       |     |    |
|-------|-------|-----|----|
| 2,600 | 2,700 | 239 | 6  |
| 2,700 | 2,800 | 246 | 14 |
| 2,800 | 2,900 | 254 | 6  |
| 2,900 | 3,000 | 261 | 14 |
| 3,000 | 3,100 | 269 | 6  |
| 3,100 | 3,200 | 276 | 14 |
| 3,200 | 3,300 | 284 | 6  |
| 3,300 | 3,400 | 291 | 14 |
| 3,400 | 3,500 | 299 | 6  |
| 3,500 | 3,600 | 306 | 14 |
| 3,600 | 3,700 | 314 | 6  |
| 3,700 | 3,800 | 321 | 14 |
| 3,800 | 3,900 | 329 | 6  |
| 3,900 | 4,000 | 336 | 14 |
| 4,000 | 4,100 | 344 | 6  |
| 4,100 | 4,200 | 351 | 14 |
| 4,200 | 4,300 | 359 | 6  |
| 4,300 | 4,400 | 366 | 14 |
| 4,400 | 4,500 | 374 | 6  |
| 4,500 | 5,500 | 381 | 14 |
| 4,600 | 4,700 | 389 | 6  |
| 4,700 | 4,800 | 396 | 14 |
| 4,800 | 4,900 | 404 | 6  |
| 4,900 | 5,000 | 411 | 14 |
| 5,000 | 5,100 | 419 | 6  |
| 5,100 | 5,200 | 426 | 14 |
| 5,200 | 5,300 | 434 | 6  |
| 5,300 | 5,400 | 441 | 14 |

|       |       |     |    |
|-------|-------|-----|----|
| 5,100 | 5,500 | 419 | 6  |
| 5,500 | 5,600 | 456 | 14 |
| 5,600 | 5,700 | 464 | 6  |
| 5,700 | 5,800 | 471 | 14 |
| 5,800 | 5,900 | 479 | 6  |
| 5,900 | 6,000 | 486 | 14 |
| 6,000 | 6,100 | 494 | 6  |
| 6,100 | 6,200 | 501 | 14 |
| 6,200 | 6,300 | 509 | 6  |
| 6,300 | 6,400 | 516 | 14 |
| 6,400 | 6,500 | 524 | 6  |
| 6,500 | 6,600 | 531 | 14 |
| 6,600 | 6,700 | 539 | 6  |
| 6,700 | 6,800 | 546 | 14 |
| 6,800 | 6,900 | 554 | 6  |
| 6,900 | 7,000 | 561 | 14 |
| 7,000 | 7,100 | 569 | 6  |
| 7,100 | 7,200 | 576 | 14 |
| 7,200 | 7,300 | 584 | 6  |
| 7,300 | 7,400 | 591 | 14 |
| 7,400 | 7,500 | 599 | 6  |
| 7,500 | 7,750 | 614 | 6  |
| 7,750 | 8,000 | 629 | 6  |
| 8,000 | 8,250 | 644 | 6  |
| 8250  | 8,500 | 659 | 6  |
| 8,500 | 8,750 | 674 | 6  |
| 8,750 | 9,000 | 689 | 6  |
| 9000  | 9,250 | 704 | 6  |

|        |        |        |    |
|--------|--------|--------|----|
| 9,250  | 9,500  | 719    | 6  |
| 9,500  | 9,750  | 734    | 6  |
| 9,750  | 10,000 | 749    | 6  |
| 10,000 | 10,500 | 771    | 14 |
| 10,500 | 11,000 | 794    | 6  |
| 11,000 | 11,500 | 816    | 14 |
| 11,500 | 12,000 | 839    | 6  |
| 12,000 | 12,500 | 861    | 14 |
| 12,500 | 13,000 | 881    | 6  |
| 13,000 | 13,500 | 906    | 14 |
| 13,500 | 14,000 | 926    | 6  |
| 14,000 | 14,500 | 951    | 14 |
| 14,500 | 15,000 | 971    | 6  |
| 15,000 | 15,500 | 996    | 14 |
| 15,500 | 16,000 | 1,1019 | 6  |
| 16,000 | 16,500 | 1,041  | 14 |
| 16,500 | 17,000 | 1,061  | 6  |
| 17,000 | 17,500 | 1,086  | 14 |
| 17,500 | 18,000 | 1,109  | 6  |
| 18,000 | 18,500 | 1,131  | 14 |
| 18,500 | 19,000 | 1,151  | 6  |
| 19,000 | 19,500 | 1,176  | 14 |
| 19,500 | 20,000 | 1,199  | 6  |
| 20,000 | 21,000 | 1,229  | 14 |
| 21,000 | 22,000 | 1,259  | 6  |
| 22,000 | 23,000 | 1,289  | 6  |
| 23,000 | 24,000 | 1,389  | 6  |
| 24,000 | 25,000 | 1,349  | 6  |

|        |        |       |    |
|--------|--------|-------|----|
| 25,000 | 26,000 | 1,379 | 6  |
| 26,000 | 27,000 | 1,409 | 6  |
| 27,000 | 28,000 | 1,439 | 6  |
| 28,000 | 29,000 | 1,469 | 6  |
| 29,000 | 30,300 | 1,499 | 6  |
| 30,000 | 31,000 | 1,529 | 6  |
| 31,000 | 32,000 | 1,559 | 6  |
| 32,000 | 33,000 | 1,589 | 6  |
| 33,000 | 34,000 | 1,619 | 6  |
| 34,000 | 35,000 | 1,649 | 6  |
| 35,000 | 36,000 | 1,679 | 6  |
| 36,000 | 37,000 | 1,709 | 6  |
| 37,000 | 38,000 | 1,709 | 6  |
| 38,000 | 39,000 | 1,769 | 6  |
| 39,000 | 40,000 | 1,799 | 6  |
| 40,000 | 41,000 | 1,829 | 6  |
| 41,000 | 42,000 | 1,859 | 6  |
| 42,000 | 43,000 | 1,889 | 6  |
| 43,000 | 44,000 | 1,949 | 6  |
| 44,000 | 45,000 | 1,949 | 6  |
| 45,000 | 46,000 | 1,979 | 6  |
| 46,000 | 47,000 | 2,009 | 6  |
| 47,000 | 48,000 | 2,039 | 6  |
| 48,000 | 49,000 | 2,069 | 6  |
| 49,000 | 50,000 | 2,199 | 6  |
| 50,000 | 55,000 | 2,136 | 14 |
| 55,000 | 60,000 | 2,171 | 6  |
| 60,000 | 65,000 | 2,211 | 14 |

|          |          |        |    |
|----------|----------|--------|----|
| 65,000   | 70,000   | 2,219  | 6  |
| 70,000   | 75,000   | 2,286  | 14 |
| 75,000   | 80,000   | 2,324  | 6  |
| 80,000   | 85,000   | 2,361  | 14 |
| 85,000   | 90,000   | 2,399  | 6  |
| 90,000   | 95,000   | 2,436  | 14 |
| 95,000   | 1,00,000 | 2,474  | 6  |
| 1,00,000 | 1,05,000 | 2,511  | 14 |
| 1,05,000 | 1,10,000 | 2,549  | 6  |
| 1,10,000 | 1,15,000 | 2,586  | 1  |
| 1,15,000 | 1,20,000 | 2,624  | 6  |
| 1,20,000 | 1,25,000 | 2,661  | 14 |
| 1,25,000 | 1,30,000 | 2,699  | 6  |
| 1,30,000 | 1,35,000 | 2,736  | 14 |
| 1,35,000 | 1,40,000 | 2,774  | 6  |
| 1,40,000 | 1,45,000 | 2,811  | 14 |
| 1,45,000 | 1,50,000 | 2,849  | 6  |
| 1,50,000 | 1,55,000 | 2,886  | 14 |
| 1,55,000 | 1,60,000 | 2,924  | 6  |
| 1,60,000 | 1,65,000 | 2,961  | 14 |
| 1,65,000 | 1,70,000 | 2,999  | 6  |
| 1,70,000 | 1,75,000 | 3,036  | 14 |
| 1,75,000 | 1,80,000 | 3,074  | 6  |
| 1,80,000 | 1,85,000 | 3,111  | 14 |
| 1,85,000 | 1,90,000 | 3,149  | 6  |
| 1,90,000 | 1,95,000 | 3,186  | 14 |
| 1,95,000 | 2,00,000 | 3,224  | 6  |
| 2,00,000 | 2,05,000 | 3,2661 | 14 |

and the fee increases at the rate of thirty-seven rupees eight annas for every five thousand rupees or part thereof, up to maximum fee of ten thousand rupees, for example-

| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |            |
|---|----------------------------|-------------------|------------|
|   |                            | Rs.               | Rs. annas. |
|   | 3,00,000                   | 3,974             | 6          |
|   | 4,00,000                   | 4,724             | 6          |
|   | 5,00,000                   | 5,474             | 6          |
|   | 6,00,000                   | 6,224             | 6          |
|   | 7,00,000                   | 6,974             | 6          |
|   | 8,00,000                   | 7,724             | 6          |
|   | 9,00,000                   | 7,724             | 6          |
|   | 10,00,000                  | 9,224             | 6          |
|   | 11,00,000                  | 9,974             | 6          |
|   | 11,05,000                  | 10,000            | 0          |

**17. Exemption of certain probates, letters of administration and certificates.**

Nothing in this act shall apply to any probate, letters of administration or certificate in respect of which the fee

payable under this law for the time being in force has been paid prior to the commencement of this Act but which have not been issued.

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1954\***

**(Assam Act XXVII of 1954)**

*[Received the assent of the Governor of Assam on the 29th  
August, 1954]*

*[8th September, 1954]*

**An Act further to amend the Court-Fees Act, 1870  
(Act VII of 1870) with reference to the  
scale of Court-Fees in Assam**

**Preamble.**

Whereas it is necessary to amend the Court-Fees Act, 870 (Act VII of 1870) hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing;

\* Published in the Assam Gazette, dated the 8th September, 1954

It is hereby enacted in the Fifth Year of the Republic of India as follows:

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1954.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force at once.

**2. Amendment of S. 1 (3) of Assam Act VIII of 1950.**

In sub-S. (3) of S. 1. of the Assam Court-Fees (Amendment) Act, 1950, all full stop shall be inserted after the figure "1950" and the words "and shall remain in force for a period of five years" shall be deleted.

**3. Amendment of Schedule II, Art. 1.**

**Assam: Nagaland**

For Art. 1 *substitute* the following:

| Number |   | Proper<br>fee  |
|--------|---|----------------|
| 1.     | (a) When presented to any officer of the Custom or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or                                      | Fifty<br>paise |
|        | When presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservance or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or                  |                |
|        | When presented to any civil court other than a principal civil court of original jurisdiction, or to any Court of Small Causes constituted under Act No 16 of 1868, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount |                |

or value of the subject-matter is less than; or

When presented to any civil, criminal or revenue court or to any board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such court, board or officer or of any other document or record in such court or office;

Seven  
rupees

(b) When presented to a regional transport authority or State Transport Authority containing a prayer for permits for contract carriage, stage carriage, private carrier or public carrier or for any other purpose.

and  
fifty  
naye  
paisa

#### **4. Amendment of Schedule II, Art 11.**

[Further Amendment by Assam Act VII of 1963.]

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1955\***

**(Assam Act XXII of 1955)**

**[Received to assent of the Governor of Assam on the  
22nd December, 1955]**

**An Act further to amend the Court-Fees Act, 1870  
(Act VII of 1870)**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the Principal Act, in its application to Assam in the manner herein after appearing:

It is hereby enacted in the Sixth Year of the Republic of India as follows:

---

\* Published in the Assam Gazette, dated 13-12-1955.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court Fees (Amendment) Act, 1955.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force at once.

**2. Amendment of Schedule II, art. 11. [Further amended by Assam Act, VII, of 1963]**

---

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1958 \***

**(Assam Act III of 1958)**

*[Received the assent of the Governor on the 26<sup>th</sup> March, 1958]*

*[1st April, 1958]*

**An Act further to amend the Court-Fees Act, 1870  
(Act VII of 1870) in its application to Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the principal Act, in its application to Assam in the manner hereinafter appearing:

It is hereby enacted in the Ninth Year of the Republic of India as follows:

\* Published in the Assam Gazette, dated 18-12-1955.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1958.
- (2) It extends to the whole to the State of Assam.
- (3) It shall come in to force with effect from the 1st April, 1958.

**2. Amendment of Schedule I, Art 1.**

**Assam: Nagaland**

For Art .1 the following article was *substituted*, viz;

| Number  | Proper fee   |
|---|--|
| "1. Plaintiff, written statement pleading a set-off or counter claim or memorandum of appeal (Not otherwise provided for in | When the amount or value of the subject-matter in dispute does not exceed one hundred rupees, for every five rupees, or part thereof, of such amount or value, and |

this Act) or of  
cross-objection  
presented to  
any civil or  
revenue court  
except those  
mentioned in  
S. 3.

When such amount or  
value exceeds one  
hundred rupees, for every  
ten rupees or part thereof  
in excess of one hundred  
rupees, up to one  
hundred and fifty rupees,

and

When such amount or  
value exceeds one  
hundred and fifty rupees,  
for every ten rupees, or  
part thereof, up paisc up  
to one thousand rupees,

and

When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees,

and

When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees,

and

- "1. Plaintiff, written statement pleading a set-off or counter When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof,

Fifteen rupees.

Twenty-two rupees and fifty naye paise

Thirty rupees.

claim or in excess of twenty thousand rupees, up to fifty thousand rupees, otherwise provided for in this Act) or of cross-objection presented to any Civil or Revenue Court except those mentioned in S. 3.

When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees.

Thirty-seven rupees and fifty naye paise:

Provided that the maximum fee leviable on a plaint or memorandum of appeal shall not exceed ten thousand rupees."

**3. Amendment of Schedule I, Art. 6.**

In the third Column in Art. 6. of Schedule I for the words "eight annas" opposite Cl. (a) in the second column, the words "fifty naye paisa" shall be substituted.

**4. Amendment of table of rate of ad valorem fees.**

For the table of rates of *ad valorem* fees leviable on the institution of suits, at the end of Schedule I to the principal Act, the table set forth in the Schedule to this Act shall be substituted:

## THE SCHEDULE

### Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court- Fees (Amendment)  
Act, 1958.]

| When the<br>amount or<br>value of the<br>subject -<br>matter exceeds | But does not<br>exceed | Proper fee |
|--|------------------------|------------|
|  |                        | (1)        |
| Rs.  | Rs.                    | Rs. Np.    |
| ...  | 5                      | 0.50       |
| 5  | 10                     | 1.00       |
| 10   | 15                     | 1.50       |
| 15   | 20                     | 2.00       |
| 20   | 25                     | 2.50       |
| 25   | 30                     | 3.00       |
| 30   | 35                     | 3.50       |
| 35   | 40                     | 4.00       |
| 40   | 45                     | 4.50       |
| 45   | 50                     | 5.00       |

|     |     |       |
|-----|-----|-------|
| 50  | 55  | 5.50  |
| 55  | 60  | 6.00  |
| 60  | 65  | 6.50  |
| 65  | 70  | 7.00  |
| 70  | 75  | 7.50  |
| 75  | 80  | 8.00  |
| 80  | 85  | 8.50  |
| 85  | 90  | 9.00  |
| 90  | 95  | 9.50  |
| 95  | 100 | 10.00 |
| 100 | 110 | 11.75 |
| 110 | 120 | 13.50 |
| 120 | 130 | 15.25 |
| 130 | 140 | 18.75 |
| 140 | 150 | 19.95 |
| 150 | 160 | 21.15 |
| 160 | 170 | 22.15 |
| 170 | 180 | 22.35 |
| 180 | 190 | 23.55 |
| 190 | 200 | 24.25 |
| 200 | 210 | 25.95 |
| 210 | 220 | 27.15 |
| 220 | 230 | 28.35 |
| 230 | 240 | 29.55 |
| 240 | 250 | 30.75 |
| 250 | 260 | 31.95 |
| 260 | 270 | 33.15 |
| 270 | 280 | 34.35 |

|     |     |       |
|-----|-----|-------|
| 280 | 290 | 35.55 |
| 290 | 300 | 36.75 |
| 300 | 310 | 37.95 |
| 310 | 320 | 39.15 |
| 320 | 330 | 40.35 |
| 330 | 340 | 41.55 |
| 340 | 350 | 42.75 |
| 350 | 360 | 43.95 |
| 360 | 370 | 45.15 |
| 370 | 380 | 46.35 |
| 380 | 390 | 47.55 |
| 390 | 400 | 48.75 |
| 400 | 410 | 49.95 |
| 410 | 420 | 51.15 |
| 420 | 430 | 52.35 |
| 430 | 440 | 53.55 |
| 450 | 450 | 54.75 |
| 460 | 460 | 55.95 |
| 470 | 470 | 57.15 |
| 480 | 480 | 58.35 |
| 490 | 490 | 59.55 |
| 500 | 500 | 60.75 |
| 510 | 510 | 61.95 |
| 520 | 520 | 63.15 |
| 530 | 530 | 64.35 |
| 540 | 540 | 65.55 |
| 550 | 550 | 66.75 |
| 560 | 560 | 69.15 |

|     |     |        |
|-----|-----|--------|
| 570 | 570 | 70.35  |
| 580 | 580 | 71.55  |
| 590 | 590 | 72.75  |
| 600 | 600 | 73.95  |
| 610 | 610 | 75.15  |
| 620 | 620 | 76.35  |
| 630 | 630 | 77.55  |
| 640 | 640 | 78.75  |
| 650 | 650 | 79.95  |
| 660 | 660 | 81.15  |
| 670 | 670 | 82.35  |
| 680 | 680 | 83.55  |
| 690 | 690 | 84.75  |
| 700 | 700 | 85.95  |
| 710 | 710 | 87.15  |
| 720 | 720 | 88.35  |
| 730 | 730 | 89.55  |
| 740 | 740 | 90.75  |
| 750 | 750 | 91.95  |
| 760 | 760 | 93.15  |
| 770 | 770 | 94.35  |
| 780 | 780 | 95.55  |
| 790 | 790 | 96.75  |
| 800 | 800 | 97.95  |
| 810 | 810 | 99.15  |
| 820 | 830 | 100.35 |
| 830 | 840 | 101.55 |
| 840 | 850 | 102.75 |

|       |       |        |
|-------|-------|--------|
| 850   | 860   | 103.95 |
| 860   | 870   | 105.15 |
| 870   | 880   | 106.35 |
| 880   | 890   | 107.55 |
| 890   | 900   | 108.75 |
| 900   | 910   | 109.95 |
| 910   | 920   | 111.15 |
| 920   | 930   | 112.35 |
| 820   | 830   | 100.35 |
| 930   | 940   | 113.55 |
| 940   | 950   | 114.75 |
| 950   | 960   | 115.95 |
| 960   | 970   | 117.15 |
| 970   | 980   | 118.35 |
| 980   | 990   | 119.55 |
| 990   | 1,000 | 120.75 |
| 1,000 | 1,100 | 128.95 |
| 1,100 | 1,200 | 135.75 |
| 1,200 | 1,300 | 143.25 |
| 1,300 | 1,400 | 150.75 |
| 1,400 | 1,500 | 158.25 |
| 1,500 | 1,600 | 165.75 |
| 1,600 | 1,700 | 173.25 |
| 1,700 | 1,800 | 180.75 |
| 1,800 | 1,900 | 188.25 |
| 1,900 | 2,000 | 190.75 |
| 2,000 | 2,100 | 203.25 |
| 2,100 | 2,300 | 218.25 |

|       |       |        |
|-------|-------|--------|
| 2,300 | 2,400 | 225.75 |
| 2,400 | 2,500 | 233.25 |
| 2,500 | 2,600 | 240.75 |
| 2,600 | 2,700 | 248.25 |
| 2,700 | 2,800 | 255.75 |
| 2,800 | 2,900 | 263.25 |
| 2,900 | 3,000 | 270.75 |
| 3,000 | 3,100 | 270.75 |
| 3,100 | 3,200 | 285.75 |
| 3,200 | 3,300 | 293.25 |
| 3,300 | 3,400 | 300.75 |
| 3,400 | 3,500 | 308.75 |
| 3,500 | 3,600 | 315.75 |
| 3,600 | 3,700 | 323.25 |
| 3,700 | 3,800 | 330.75 |
| 3,800 | 3,900 | 338.25 |
| 3,900 | 4,000 | 345.75 |
| 4,000 | 4,100 | 353.25 |
| 4,100 | 4,200 | 360.75 |
| 4,200 | 4,300 | 368.75 |
| 4,300 | 4,400 | 375.75 |
| 4,400 | 4,500 | 383.25 |
| 4,500 | 4,600 | 390.75 |
| 4,600 | 4,700 | 398.25 |
| 4,700 | 4,800 | 405.75 |
| 4,800 | 4,900 | 413.25 |
| 4,900 | 5,000 | 420.75 |
| 5,000 | 5,100 | 428.25 |

|       |       |        |
|-------|-------|--------|
| 5,100 | 5,200 | 435.75 |
| 5,200 | 5,300 | 443.25 |
| 970   | 980   | 118.35 |
| 5,300 | 5,400 | 450.75 |
| 5,400 | 5,500 | 458.75 |
| 4,500 | 4,600 | 465.75 |
| 4,600 | 4,700 | 473.25 |
| 4,700 | 4,800 | 480.75 |
| 4,800 | 4,900 | 488.25 |
| 4,900 | 6,000 | 49.75  |
| 6,000 | 6,100 | 503.25 |
| 6,100 | 6,200 | 510.75 |
| 6,200 | 6,300 | 518.25 |
| 6,300 | 6,400 | 525.75 |
| 6,400 | 6,500 | 533.25 |
| 6,500 | 6,600 | 540.75 |
| 6,600 | 6,700 | 548.25 |
| 6,700 | 6,800 | 555.75 |
| 6,800 | 6,900 | 563.25 |
| 6,900 | 7,000 | 570.75 |
| 7,000 | 7,100 | 578.25 |
| 7,100 | 7,200 | 585.25 |
| 7,200 | 7,300 | 593.25 |
| 7,300 | 7,400 | 600.75 |
| 7,400 | 7,500 | 608.25 |
| 7,500 | 7,750 | 623.25 |
| 7,750 | 8,000 | 638.25 |
| 8,000 | 8,250 | 653.25 |

|        |        |          |
|--------|--------|----------|
| 8,250  | 8,500  | 668.25   |
| 8,500  | 8,750  | 683.25   |
| 8,750  | 9,000  | 698.25   |
| 9,000  | 9,250  | 713.25   |
| 9,250  | 9,500  | 728.25   |
| 9,500  | 10,000 | 758.25   |
| 10,000 | 10,500 | 780.75   |
| 10,500 | 11,000 | 803.25   |
| 11,000 | 11,500 | 825.75   |
| 11,500 | 12,000 | 848.25   |
| 12,000 | 12,500 | 870.75   |
| 12,500 | 13,000 | 893.25   |
| 13,000 | 13,500 | 915.75   |
| 13,500 | 14,000 | 938.25   |
| 14,000 | 14,500 | 960.75   |
| 14,500 | 15,000 | 983.25   |
| 15,000 | 15,500 | 1,005.75 |
| 15,500 | 16,000 | 1,028.25 |
| 16,000 | 16,500 | 1,050.75 |
| 16,500 | 17,000 | 1,073.25 |
| 17,000 | 17,500 | 1,095.75 |
| 17,500 | 18,000 | 1,118.25 |
| 18,000 | 18,500 | 1,140.75 |
| 18,500 | 19,000 | 1,163.25 |
| 19,000 | 19,500 | 1,185.75 |
| 19,500 | 20,000 | 1,208.25 |
| 20,000 | 21,000 | 1,238.25 |
| 21,000 | 22,000 | 1,268.25 |

|        |        |          |
|--------|--------|----------|
| 22,000 | 23,000 | 1,298.25 |
| 23,000 | 24,000 | 1,328.25 |
| 24,000 | 25,000 | 1,358.25 |
| 25,000 | 26,000 | 1,388.25 |
| 26,000 | 27,000 | 1,418.25 |
| 27,000 | 28,000 | 1,448.25 |
| 28,000 | 29,000 | 1,478.25 |
| 29,000 | 30,000 | 1,508.25 |
| 30,000 | 31,000 | 1,538.25 |
| 31,000 | 32,000 | 1,568.25 |
| 32,000 | 33,000 | 1,598.25 |
| 33,000 | 34,000 | 1,628.25 |
| 34,000 | 35,000 | 1,658.25 |
| 35,000 | 36,000 | 1,688.25 |
| 36,000 | 37,000 | 1,718.25 |
| 37,000 | 38,000 | 1,748.25 |
| 38,000 | 39,000 | 1,778.25 |
| 39,000 | 40,000 | 1,808.25 |
| 40,000 | 41,000 | 1,838.25 |
| 41,000 | 42,000 | 1,868.25 |
| 42,000 | 43,000 | 1,898.25 |
| 43,000 | 44,000 | 1,928.25 |
| 44,000 | 45,000 | 1,958.25 |
| 45,000 | 46,000 | 1,988.25 |
| 46,000 | 47,000 | 2,018.25 |
| 47,000 | 48,000 | 2,048.25 |
| 48,000 | 49,000 | 2,078.25 |
| 49,000 | 50,000 | 2,108.25 |

|          |          |          |
|----------|----------|----------|
| 50,000   | 55,000   | 2,145.75 |
| 55,000   | 60,000   | 2,183.25 |
| 60,000   | 65,000   | 2,220.75 |
| 65,000   | 70,000   | 2,258.25 |
| 70,000   | 75,000   | 2,295.75 |
| 75,000   | 80,000   | 2,333.25 |
| 80,000   | 85,000   | 2,370.75 |
| 85,000   | 90,000   | 2,408.25 |
| 90,000   | 95,000   | 2,445.75 |
| 95,000   | 1,00,000 | 2,483.25 |
| 1,00,000 | 1,05,000 | 2,520.75 |
| 1,05,000 | 1,10,000 | 2,558.25 |
| 1,10,000 | 1,15,000 | 2,595.75 |
| 1,15,000 | 1,20,000 | 2,633.25 |
| 1,20,000 | 1,25,000 | 2,670.75 |
| 1,25,000 | 1,30,000 | 2,780.25 |
| 1,30,000 | 1,35,000 | 2,745.75 |
| 1,35,000 | 1,40,000 | 2,783.25 |
| 1,40,000 | 1,45,000 | 2,820.75 |
| 1,45,000 | 1,50,000 | 2,858.25 |
| 1,50,000 | 1,55,000 | 1,628.25 |
| 1,55,000 | 1,60,000 | 2,933.25 |
| 1,60,000 | 1,65,000 | 2,970.75 |
| 1,65,000 | 1,70,000 | 3,008.25 |
| 1,70,000 | 1,75,000 | 3,045.75 |
| 1,75,000 | 1,80,000 | 3,083.25 |
| 1,80,000 | 1,85,000 | 3,120.75 |
| 1,85,000 | 1,90,000 | 3,158.25 |

|          |          |          |
|----------|----------|----------|
| 1,90,000 | 1,95,000 | 3,195.75 |
| 1,95,000 | 2,00,000 | 3,233.25 |
| 2,00,000 | 2,05,000 | 3,270.75 |

And the fee increases at the rate of thirty-seven rupees fifty naye paise for every five thousand rupee or part thereof, up to a maximum fee of ten thousand rupees, for example-

| When the amount or value of the subject matter exceeds. | But does not exceed | But does  | Proper fee |
|---|---------------------|-----------|------------|
| (1)   | (2)                 | (3)       |            |
| Rs.   | Rs.                 | Rs. Np    |            |
|   | 3,00,000            | 3,983.25  |            |
|   | 4,00,000            | 4,733.25  |            |
|   | 5,00,000            | 5,483.25  |            |
|   | 6,00,000            | 6,233.25  |            |
|   | 7,00,000            | 6,983.25  |            |
|   | 8,00,000            | 7,733.25  |            |
|   | 9,00,000            | 9,233.25  |            |
|   | 10,00,000           | 9,233.25  |            |
|   | 11,00,000           | 9,238.25  |            |
|   | 11,05,000           | 10,020.75 |            |

**5. Amendment of Schedule II, Art. I.**

- (1) In the third column in Art. I of Schedule II of the Principal Act, for the words "four annas" opposite Cl. (a) the words "twenty five naye paisa" shall be substituted.
- (2) In the third column in Article I of Schedule II of the Principal Act for the words "twelve annas" opposite Cl. (a) the words "twenty-five naye paisa" shall be substituted.

---

**THE ASSAM COURT-FEES (SECOND  
AMENDMENT) ACT, 1958 \***

**(Assam Act XX of 1958)**

**An Act further to amend the Court - Fees Act, 1870  
(Act VII of 1870) in its application to Assam.**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows:

**1. Short title, extent and commencement.**

(i) This Act may be called the Assam Court-Fees (Second Amendment) Act, 1958.

\* Received the assent of the Governor on the 16<sup>th</sup> June, 1958, published in the Assam Gazette, Extraordinary, dated the 18<sup>th</sup> June, 1958.

(ii) It extends to the whole of the State of Assam.

(iii) It shall come into force at once.

**2. Amendment of Schedule II, Art. 11.**

In Cl. (c) in the second column in Art. 11 of Schedule II to the Principal Act, a full stop shall be inserted after the figure "1939" and the words "or to an appellate authority prescribed under the Assam Sales Tax Act, 1947" following the figure "1939" be deleted.

-----

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1960 \***

**(Assam Act No XII of 1960)**

**An Act further to amend the Court -Fees Act, 1870  
with reference to the sale of Court-Fees in Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-fees Act, 1870 (Act VII of 1870), in its application to Assam in the manner hereafter appearing;

It is hereby enacted in the Eleventh year of Republic of India as follows:

**1. Short title, extent and commencement.**

- (i) This Act may be called the Assam Court-Fees (Amendment) Act, 1960.
- (ii) It extend to the whole of Assam

\* Received the assent of the Governor on the 31<sup>st</sup> March, 1960, published in the Assam Gazette, Extraordinary, dated the 31<sup>st</sup> March, 1960.

(iii) It shall come into force with effect from the 1st April, 1960

**2. Amendment of Schedule II, Art. 1 of Act VII of 1870.**

In Art. 1 of Schedule II of the Court-Fees Act, 1870 -

(1) In the second column of Cl. (c) after the words "for any construction" the following words shall be inserted, namely;

"or any other purpose" ; and

(2) after Cl. (c) the following new clause in the second column and entry in the third column shall be added, namely:

"(f) When presented to an Appropriate Revenue authority for demarcation of land -

Rs.

(i) When the area of such land does 2.00

not exceed Five bighas

(ii) for each subsequent area

of Five bighas or part 1.00  
thereof

---

**THE ASSAM COURT-FEES (AMENDMENT)**  
**ACT, 1963\***

**(Assam Act No. VIII of 1963)**

**An Act further to amend the Court-Fees Act, 1870, in  
its application to Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1963.
  
- (2) It extends to the whole of Assam.

\*Received the assent of the Governor on the 23<sup>rd</sup> April, 1963, published in the Assam Gazette Extraordinary, dated the 26<sup>th</sup> April, 1963.

(3) It shall come into force with effect from the First day of April 1963

**2. Amendment of Schedule I and II of the Act VII of 1870.**

In the Principal Act -

(1) In Schedule I, for Article numbers 6, 7, 8, and 9 the following shall be substituted, namely:

| Number   | Proper fee  |
|--|-------------|
| “6. Copy of When such judgment or translation of a order is passed by any judgment or order Civil Court other than a not being, or having High Court, or by the the force of, a Presiding Officer of any decree Revenue Court or Officer, or by any other Judicial or executive Authority. |             |
| (a) If the amount or value of the subject-matter is fifty or less than fifty rupees.   | One rupee.  |
| (b) If such amount or value exceeds fifty  | Two rupees. |

rupees

When such judgment or order is passed by a High Court. Four rupees.

7. Copy of decree or order having force of a decree When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court

(a) If the amount or value of the subject-matter of the suit where in such decree or order is made is fifty or less than fifty rupees. Two rupees.

(b) If such amount or value exceeds fifty rupees. Three rupees.

When such decree or order is made by a High Court. Seven rupees and fifty naye paisa.

|   |   |  |
|---|---|--|
| 8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 (Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn.  | (a) When the stamp-duty chargeable on the original does not exceed one rupee.         | The amount of the duty chargeable on the original. |
| 9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or Office, or from the office of any chief officer charged with the executive administration of Division. | (b) In any other case   | One rupee.   |
|   | For every three hundred and sixty words or fraction of three hundred any sixty words. | One rupee."  |

(2) For Schedule II, the following shall be substituted, namely:

## **"SCHEDULE II**

### **Fixed Fees**

| Number                     | Proper Fee   |
|----------------------------|--|
| 1. Application or petition | <p>(a) When presented to any Fifty naye paisa officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or</p> <p>when presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such</p> |

conservancy or improvement; or

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No. 11 of 1865 or under Act No. 1968, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or

when presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment decree or order passed by such Court, Board or officer, or of any other document on record in such Court or Office.

(b) When presented in a Seven rupees and  
Regional Transport Authority or fifty naye paise.

State Transport Authority  
containing a prayer for permit  
for Contract Carriage, Stage  
Carriage, Private Carrier or  
Public Carrier or for any other  
purpose

(c) When containing a In the case or a complaint or charge of any complaint or charge offence other than an offence for of an offence which police office may, under presented to a the Criminal Procedure Code, criminal court or in arrest without warrant and the case of an presented to any Criminal application or Court; or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively or such engagement- one rupee and fifty paise and in other case one rupee.

1. when presented to Civil, Criminal or Revenue Court, or to a Collector or any revenue officer having jurisdiction equal or ordinary to or Collector or to any Magistrate in his executive capacity and not otherwise provided for by the Act, or to deposit in Court as revenue or rent; or

for determination by a Court of the amount of compensation to be paid by a landlord to his tenant; or

when presented to a Collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlement; or

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject matter of the application or petition relates exclusively to such engagement.

(d) When presented to a Chief Three rupees Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

(e) When presented to a High Court. Six rupees.

(f) When presented to any officer Seven rupees containing prayer for settlement of and fifty naye fishery, ferry, forest produce, forest paise. mahlals, elephant mahlals, or an officer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commodities.

(g) When presented to an Appropriate Revenue Authority for demarcation Authority for demarcation of land –

(i) when the area of such land Two rupees. does not exceed one hectare.

One rupee.

|  |   |   |
|--|---|---|
|  | (ii) for each subsequent area of one hectare or part thereof.   | One rupee.  |
| 1-A.   | When the Court grants the One rupee and application and is of opinion that the fifty naye paise transmission of such record involves in addition to the use records involves the use of any fee levied on the post. | the application under Cl. (a), Cl. (c) or Cl. (e) of Art. 1 of this Schedule. |
| 2. Application for leave to sue as a pauper. | -----   | One rupee.  |

|  |   |               |
|--|---|---------------|
| 3. Application<br>for leave to<br>appeal as<br>a pauper. | (a) When presented to a District<br>Court.              | Two rupees.   |
|  | (b) When presented to a<br>commissioner or a High Court | Three rupees. |

4.....

5. Plaintiff or  
memorandum  
of  
appeal in a  
suit to  
establish  
or disprove  
a right of  
occupancy.

6. Bail-bond  
or other  
instrument  
of  
obligation  
given in  
pursuance  
of an order  
made by a  
Court or  
Magistrate.

One rupee.

under any  
section of the  
Code of  
Criminal  
Procedure

1898 (Act V of  
1898) on the  
Code of Civil  
Procedure,  
1908) and not  
otherwise  
provided for  
by this Act.

7.

Undertaki  
ng under  
S.49 of the  
Indian  
Divorce  
Act 1859  
(Act IV of  
1959)

8.....

9.....

10. When presented for the conduct of  
Mukhtarna any one case –  
ma or  
Wakaltna  
ma

(a) to any Civil or Criminal Court  
other than a High Court, or to  
any Revenue Court, or to any  
Collector or Magistrate, or other  
executive officer except such as One rupee.  
are mentioned in Cls. (b) and (c)  
of this number.

(b) to a Commissioner of Revenue,  
Circuit or Customs officer or to  
any officer charged with the  
executive administration of a  
Division, not being the Chief Two rupees and  
Revenue or Executive Authority. fifty naye paise.

(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or executive authority or an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority prescribed under the Assam Sales Tax Act, Five rupees. 1947 (Assam Act XVII of 1947).

11. (a) Memorandum of appeal when the appeals is not from a decree or an order having the force of a decree, and is presented to any Civil Court other than a High Court, or to any Revenue Court or executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in Cl. (b)

(b) to an Excise Appellate Authority under R. 340 of the Assam Fifteen rupees Excise Rules.

(c) to a high Court or Chief Commissioner, or other Chief Controlling Executive or Revenue Authority except an authority prescribed in Cl. (b).

(d) to an Excise Appellate Authority under R.341 of the Assam Fifty rupees. Excise Rules.

(e) to a high Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of Fifteen rupees. 1939).

(f) to a High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when the bid money is below ten thousand rupees. Fifteen rupees.
- (ii) when the bid money is above ten thousand rupees but below twenty thousand rupees. Twenty-five rupees.
- (iii) when the bid money is above twenty thousand rupees. Thirty rupees.

12. Caveat. Ten rupees.

13.

Application under Act No. 10 of 1859, S. 26, or Bengal Act No. 6 of 1862, S. 9, or Bengal Act No. 8 of 1869, S. 37. Five rupees.

|  |             |
|--|-------------|
| 14. Petition in<br>suit under<br>the Native<br>Converts'<br>Marriage<br>Dissolutio<br>n      Act.<br>1866 (Act<br>XXI      of<br>1866) | Five rupees |
| 15 .....   |             |
| 16.....  |             |
| 17. Plaintiff or<br>memorand<br>um      of<br>appeal      in<br>each of the<br>following<br>suits:                                     |             |

(i) to alter or  
set aside a  
summary  
decision or  
order of  
any of the  
Civil  
Courts not  
establishe  
d by  
Letters  
Patent or  
of any  
Revenue  
Court;

(ii) to alter or  
cancel any  
entry in a  
register of  
the names  
of  
proprietors  
of revenue  
paying  
estates.

Fifteen rupees.

Fifteen rupees.

(iii) to obtain  
a  
declaratory  
decree  
where no  
consequen  
ce relief is  
prayed. Twenty rupees

(iv) to set  
aside an  
award. Fifteen rupees.

(v) to set aside  
an  
adoption. Twenty rupees.

(vi) every  
other suit  
where it is  
not  
possible to  
estimate at  
a money-  
value the  
subject-  
matter in  
dispute,  
and which  
is not  
otherwise  
provided  
for by this  
Act.

18.

|  |                                     |                 |
|--|-------------------------------------|-----------------|
| Application under S. 14 or S. 20 of the Indian Arbitration Act, 1940 (Act X of 1940), for a direction for filing an award or for an order filing an agreement. | When presented to a Munsif's Court. | Fifteen rupees. |
|  | When presented to any other Court.  | Fifty rupees.   |

19.

Agreement  
in writing  
stating a  
question  
for the  
opinion of  
the Court  
under the  
Code of  
Civil  
Procedure,  
1908 (Act  
V of 1908)

Fifteen rupees.

20. Every petition under the Indian Divorce Act, 1869 (Act IV of 1869) Twenty rupees except petition under S. 44 of the same Act, and every memorandum of appeal under S. 55 of the same Act.

21. Plaintiff or  
memorandum  
of appeal  
under the  
Parsi  
Marriage and  
Divorce Act.  
1865 (Act XV  
of 1865)

Twenty rupees.

**THE COURT-FEES (ASSAM AMENDMENT)  
ACT, 1972 \***

**(Assam Act XXVII of 1972)**

**[Received the assent of the Governor on the 8<sup>th</sup>  
December, 1972]**

**An Act further to amend the Court-Fees Act, 1870  
in its application to Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the twenty-third years of the Republic of India as follows:

\* Published in the Assam Gazette, Extraordinary, dated the 13<sup>th</sup> December, 1972.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Court-Fees (Assam Amendment) Act, 1972.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force on such date as the State Government may, by notification in the official Gazette, appoint.

**2. Amendment of Schedule I of Act VII of 1870.**

In Schedule I to the Principal Act.

- (1) for Art. 1, the following shall be substituted, namely:

| Number   |   | Proper fee        |
|--|---|-------------------|
| (1)  | (2)   | (3)               |
| “1. Plaintiff,<br>written<br>statement<br>pleading a | When the amount<br>or value of the<br>subject-matter in<br>dispute does not | Fifty-five paise. |

|   |   |
|---|---|
| <p>set off or exceed one<br/> counter- hundred rupces,<br/> claim or for evry five<br/> memorandum rupees or part<br/> of appeal thereof of such<br/> (not other - amount or value.<br/> wise<br/> provided for<br/> in this Act,<br/> or of cross<br/> objection<br/> presented to and<br/> any Civil or<br/> Revenue<br/> Court<br/> except those<br/> mentioned<br/> in S. 3</p> |   |
| <p>When such amount<br/> or value exceeds<br/> one hundred<br/> rupces, for every ten<br/> rupces or part<br/> thereof, in excess of<br/> one hundred<br/> rupces up to one<br/> hundred and fifty<br/> rupces</p>  | <p>One rupee and<br/> ninety-five<br/> paise.</p> |

|   |   |
|---|---|
| and   |   |
| When such amount<br>or value exceeds<br>one hundred and<br>fifty rupees, for<br>every ten rupees, or<br>part thereof up to<br>one hundred<br>rupees.  | One rupees and<br>forty paisa             |
| and   |   |
| When such amount<br>or value exceeds<br>one thousand<br>rupees, for every<br>one hundred<br>rupees, or part<br>thereof in excess of<br>one thousand<br>rupees up to seven<br>thousand five<br>hundred rupees. | Eight rupees<br>and twenty-five<br>paisa. |
| and   |   |

|   |  |
|---|--|
| <p>When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees.</p> <p>and</p> | <p>Sixteen rupees and fifty paisa</p>            |
| <p>When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of the thousand rupees, up to twenty thousand rupees.</p> <p>and</p>                                    | <p>Twenty-four rupees and seventy-five paisa</p> |

|  |   |
|--|---|
|  |   |
| When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part hereof in excess of twenty thousand rupees up to fifty thousand rupees.     | Thirty-three rupees                     |
| and  |   |
| When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, for every five thousand rupees, or part thereof in excess of fifty thousand rupees. | Forty-one rupees and twenty-five paise. |
| Provided that  | Forty-one                               |

|   |                                     |
|---|-------------------------------------|
| maximum fee<br>leviable on a plaint<br>or memorandum of<br>appeal shall not<br>exceed eleven<br>thousand rupees". | rupees and<br>twenty-five<br>paisa: |
|---|-------------------------------------|

(2) for Arts. 6, 7, 8, and 9 and 9 the following shall be substituted, namely:

| Number<br>(1)  | (2)  | Proper fee<br>(3) |
|--|--|-------------------|
| "6. Copy or<br>translation of a<br>judgment or<br>order not being<br>or having the<br>force of a<br>decree | When such<br>judgment or order<br>is passed by any<br>Civil Court other<br>than High Court,<br>or by the<br>Presiding officer<br>of any Revenue<br>court or officer or<br>by any other<br>Judicial or<br>Executive<br>Authority: |                   |
|  |  |                   |

|   |  |                             |
|---|--|-----------------------------|
|   | (a) if the amount or value of the subject-matter is fifty or less than fifty rupees. | One rupee and ten paisa     |
|   | (b) if such amount or value exceeds fifty rupees.                                    | Two rupees and twenty paisa |
| 7. Copy of decree or order having the force of a decree | (c) when such judgment or order is passed by a High Court.                           | Four rupees and forty paisa |

|   |  |                             |
|---|--|-----------------------------|
|   | <p>(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.</p> | Two rupees and twenty paise |
| 7. Copy of a decree or order having the force of a decree | When such decree or order is made by any Civil Court other than a High Court, or by any revenue Court –                                      |                             |
|   | <p>(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.</p> | Two rupees and twenty paise |

|  |   |  |
|--|---|--|
|  | (b) if such amount or value exceeds fifty rupees.                             | Three rupees and thirty paise                      |
|  | (c) when such decree or order is made by High Court.                          | Eight rupees and twenty five paise                 |
| 8. Copy of any document liable to stamp-duty under the Indian Stamp act, 1899 (Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn. | (a) when the stamp-duty chargeable on the original does not exceed one rupee. | The amount of the duty chargeable on the original. |
|  | (b) in any other case   | One rupees and twenty paise.                       |

|  |  |                             |
|--|--|-----------------------------|
| 9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office or from the office of any Civil Officer charged with the executive administration of Division. | For every three hundred and sixty words or fraction of three hundred and sixty words | One rupee and twenty paise" |
|--|--|-----------------------------|

(3) The table of rates of ad valorem fees leviable on the institution of suits at the end shall be substituted by the following:

## THE SCHEDULE

### Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court-fees (Amendment) Act, 1958]

| When the amount or value of the subject-matter exceeds | But does not exceed | Proper fee |
|--|---------------------|------------|
| (1)  | (2)                 | (2)        |
| Rs.  | Rs.                 | Rs. Np.    |
| ...  | 5                   | 0.55       |
| 5  | 10                  | 1.10       |
| 10   | 15                  | 1.65       |
| 15   | 20                  | 2.20       |
| 20   | 25                  | 2.75       |
| 25   | 30                  | 3.30       |
| 30   | 35                  | 3.38       |
| 35   | 40                  | 4.40       |

|     |     |       |
|-----|-----|-------|
| 10  | 15  | 1.95  |
| 15  | 50  | 5.50  |
| 50  | 55  | 6.05  |
| 55  | 60  | 6.60  |
| 60  | 65  | 7.15  |
| 65  | 70  | 7.70  |
| 70  | 75  | 8.25  |
| 75  | 80  | 8.80  |
| 80  | 85  | 9.35  |
| 85  | 90  | 9.90  |
| 90  | 95  | 10.45 |
| 95  | 100 | 11.00 |
| 100 | 110 | 12.95 |
| 110 | 120 | 14.85 |
| 120 | 130 | 16.80 |
| 130 | 140 | 18.70 |
| 140 | 150 | 20.65 |
| 150 | 160 | 22.25 |
| 160 | 170 | 23.30 |
| 170 | 180 | 24.60 |
| 180 | 190 | 25.90 |

|     |     |          |
|-----|-----|----------|
| 190 | 200 | 27.25    |
| 200 | 210 | 20.55    |
| 210 | 220 | 29.55    |
| 220 | 230 | 31.20    |
| 230 | 240 | 32.50    |
| 240 | 250 | 33.85    |
| 250 | 260 | 35.15    |
| 260 | 270 | 36.50    |
| 270 | 280 | 37.80    |
| 280 | 290 | 39.15    |
| 290 | 300 | 40.45    |
| 300 | 310 | 41.75    |
| 310 | 320 | 43.10    |
| 320 | 330 | 44.40    |
| 330 | 340 | 45.70340 |
| 340 | 350 | 47.50    |
| 350 | 360 | 41.35    |
| 360 | 370 | 49.70    |
| 370 | 380 | 51.00    |
| 380 | 390 | 52.35    |
| 390 | 400 | 53.65    |

|     |     |       |
|-----|-----|-------|
| 400 | 410 | 51.95 |
| 410 | 420 | 56.30 |
| 420 | 430 | 57.60 |
| 430 | 440 | 58.90 |
| 440 | 450 | 60.25 |
| 450 | 460 | 61.25 |
| 460 | 470 | 62.90 |
| 470 | 480 | 64.25 |
| 480 | 490 | 56.55 |
| 490 | 500 | 66.85 |
| 500 | 510 | 38.15 |
| 510 | 520 | 69.50 |
| 520 | 530 | 70.80 |
| 530 | 540 | 72.15 |
| 540 | 550 | 73.45 |
| 550 | 560 | 74.75 |
| 560 | 570 | 76.10 |
| 570 | 580 | 77.40 |
| 580 | 590 | 78.75 |
| 590 | 600 | 80.05 |
| 600 | 610 | 81.32 |

|     |     |        |
|-----|-----|--------|
| 610 | 620 | 82.70  |
| 620 | 630 | 84.00  |
| 630 | 640 | 85.30  |
| 640 | 650 | 86.65  |
| 650 | 660 | 87.95  |
| 660 | 670 | 89.30  |
| 670 | 680 | 90.60  |
| 680 | 690 | 91.95  |
| 690 | 700 | 93.25  |
| 700 | 710 | 94.55  |
| 710 | 720 | 95.90  |
| 720 | 730 | 97.20  |
| 730 | 740 | 98.55  |
| 740 | 750 | 99.85  |
| 750 | 760 | 101.15 |
| 760 | 770 | 102.50 |
| 770 | 780 | 103.80 |
| 780 | 790 | 105.15 |
| 790 | 800 | 106.75 |
| 800 | 810 | 107.75 |
| 810 | 820 | 109.10 |

| When the amount or<br>value of the subject-<br>matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
|--|----------------------------|-------------------|
| Rs.  | Rs.                        | Rs. Np.           |
| 820  | 830                        | 110.40            |
| 830  | 840                        | 111.75            |
| 840  | 850                        | 113.05            |
| 850  | 860                        | 114.35            |
| 860  | 870                        | 115.70            |
| 870  | 880                        | 117.00            |
| 880  | 890                        | 118.35            |
| 890  | 900                        | 119.65            |
| 900  | 910                        | 119.65            |
| 910  | 920                        | 122.30            |
| 920  | 930                        | 123.60            |
| 930  | 940                        | 124.95            |
| 940  | 950                        | 126.25            |
| 950  | 960                        | 127.55            |
| 960  | 970                        | 128.90            |
| 970  | 980                        | 130.20            |

|       |       |        |
|-------|-------|--------|
| 980   | 990   | 131.50 |
| 990   | 1,000 | 132.85 |
| 1,000 | 1,100 | 141040 |
| 1,100 | 1,200 | 145.35 |
| 1,200 | 1300  | 157.60 |
| 1,300 | 1,400 | 165.85 |
| 1,400 | 1,500 | 174.10 |
| 1,500 | 1,600 | 182.34 |
| 1,600 | 1,700 | 190.60 |
| 1,700 | 1,800 | 191.85 |
| 1,800 | 1,900 | 207.10 |
| 1,900 | 2,000 | 215.35 |
| 2,000 | 2,100 | 223.60 |
| 2,100 | 2,200 | 231.85 |
| 2,200 | 2,300 | 240.10 |
| 2,300 | 2,400 | 248.35 |
| 2,400 | 2,500 | 256.60 |
| 2,500 | 2,600 | 264.85 |
| 2,600 | 2,700 | 273.10 |
| 2,700 | 2,800 | 281.30 |
| 2,800 | 2,900 | 289.60 |

| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
|---|----------------------------|-------------------|
| Rs.   | Rs.                        | Rs.Np.            |
| 2,900   | 3,000                      | 297.85            |
| 3,000   | 3,100                      | 306.10            |
| 3,100   | 3,200                      | 314.35            |
| 3,200   | 3300                       | 322.60            |
| 3,300   | 3,400                      | 330.85            |
| 3,400   | 3,500                      | 339.10            |
| 3,500   | 3,600                      | 347.35            |
| 3,600   | 3700                       | 355.60            |
| 3,700   | 3800                       | 363.85            |
| 3,800   | 3,900                      | 372.10            |
| 3,900   | 4,000                      | 380.35            |
| 4,000   | 4,100                      | 388.60            |
| 4,100   | 4,200                      | 396.85            |
| 4,200   | 4,300                      | 405.10            |
| 4,300   | 4,400                      | 413.35            |

|       |       |        |
|-------|-------|--------|
| 4,100 | 4,500 | 421.60 |
| 4,500 | 4,600 | 429.85 |
| 4,600 | 4,700 | 438.10 |
| 4,700 | 4,800 | 446.35 |
| 4,800 | 4,900 | 454.60 |
| 4,900 | 5,000 | 462.85 |
| 5,000 | 5,100 | 471.10 |
| 5100  | 5,200 | 479.35 |
| 5,200 | 5,300 | 487.60 |
| 5,300 | 5,400 | 495.85 |
| 5,400 | 5,500 | 504.10 |
| 5,500 | 5,600 | 512.35 |
| 5,600 | 5,700 | 520.60 |
| 5,700 | 5,800 | 528.80 |
| 5,800 | 5,900 | 537.10 |
| 5,900 | 6,000 | 545.35 |
| 6,000 | 6,100 | 553.60 |
| 6,100 | 6,200 | 561.80 |
| 6,200 | 6,300 | 570.10 |
| 6,300 | 6,400 | 578.35 |
| 6,400 | 6,500 | 586.60 |

| 6,500   | 6,600                      | 594.85            |
|---|----------------------------|-------------------|
| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
| Rs.   | Rs.                        | RsNp.             |
| 6,600   | 6,700                      | 603.10            |
| 6,700   | 6,800                      | 611.35            |
| 6,800   | 6,900                      | 619.60            |
| 6,900   | 7,000                      | 627.85            |
| 7,000   | 7,100                      | 636.10            |
| 7,100   | 7,200                      | 644.35            |
| 7,200   | 7,300                      | 652.60            |
| 7,300   | 7,400                      | 660.85            |
| 7,400   | 7,500                      | 669.10            |
| 7,500   | 7,750                      | 685.60            |
| 7,750   | 8,000                      | 702.10            |
| 8,000   | 8,250                      | 735.10            |
| 8,250   | 8,500                      | 735.10            |
| 8,500   | 8,750                      | 751.60            |

|        |        |          |
|--------|--------|----------|
| 8,750  | 9,000  | 765.10   |
| 9,000  | 9,250  | 781.60   |
| 9,250  | 9,500  | 801.10   |
| 9,500  | 9,750  | 817.60   |
| 9,750  | 10,000 | 834.10   |
| 10,000 | 10,500 | 858.85   |
| 10,500 | 11,000 | 882.60   |
| 11,000 | 11,500 | 908.35   |
| 11,500 | 12,000 | 933.10   |
| 12,000 | 12,500 | 957.85   |
| 12,500 | 13,000 | 982.60   |
| 13,000 | 14,000 | 1,007.35 |
| 14,000 | 14,500 | 1,056.85 |
| 14,500 | 15,000 | 1,081.60 |
| 15,000 | 15,500 | 1,106.35 |
| 15,500 | 16,000 | 1,131.10 |
| 16,000 | 16,500 | 1,155.85 |
| 16,500 | 17,000 | 1,180.60 |
| 17,000 | 17,500 | 1,205.35 |
| 17,500 | 18,000 | 1,230.10 |
| 18,000 | 18,500 | 1,254.40 |

|        |        |          |
|--------|--------|----------|
| 18,500 | 19,000 | 1,279.60 |
| 19,000 | 19,500 | 1,301.35 |
| 19,500 | 20,000 | 1,329.10 |
| 20,000 | 21,000 | 1,356.10 |
| 21,000 | 22,000 | 1,395.10 |
| 22,000 | 23,000 | 1,428.10 |
| 23,000 | 24,000 | 1,461.10 |
| 24,000 | 25,000 | 1,494.10 |
| 25,000 | 26,000 | 1,527.10 |
| 26,000 | 27,000 | 1,593.10 |
| 27,000 | 28,000 | 1,593.10 |
| 28,000 | 29,000 | 1,626.10 |
| 29,000 | 30,000 | 1,659.10 |
| 30,000 | 31,000 | 1,692.10 |
| 31,000 | 32,000 | 1,725.10 |
| 32,000 | 33,000 | 1,758.10 |
| 33,000 | 34,000 | 1,791.10 |
| 34,000 | 35,000 | 1,824.10 |
| 35,000 | 36,000 | 1,857.10 |
| 36,000 | 37,000 | 1,890.10 |
| 37,000 | 38,000 | 1,923.10 |

|        |        |          |
|--------|--------|----------|
| 38,000 | 39,000 | 1,956.10 |
| 39,000 | 40,000 | 1,989.10 |
| 40,000 | 41,000 | 2,022.10 |
| 41,000 | 42,000 | 2,055.10 |
| 42,000 | 43,000 | 2,088.10 |
| 43,000 | 44,000 | 2,121.10 |
| 44,000 | 45,000 | 2,154.10 |
| 45,000 | 46,000 | 2,187.10 |
| 46,000 | 47,000 | 2220.10  |
| 46,000 | 47,000 | 2,220.10 |
| 47,000 | 48,000 | 2,253.10 |
| 48,000 | 49,000 | 2,286.10 |
| 49,000 | 50,000 | 2,319.10 |
| 50,000 | 55,000 | 2,360.35 |
| 55,000 | 60,000 | 2,401.60 |
| 60,000 | 65,000 | 2,442.85 |
| 65,000 | 70,000 | 2,484.10 |
| 70,000 | 75,000 | 2,525.35 |
|        |        |          |

| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
|---|----------------------------|-------------------|
| 75,000  | 80,000                     | 2,566.60          |
| 80,000  | 85,000                     | 2,607.85          |
| 85,000  | 90,000                     | 2,649.10          |
| 90,000  | 95,000                     | 2,690.35          |
| 95,000  | 1,00,000                   | 2,731.60          |
| 1,00,000  | 1,05,000                   | 2,772.85          |
| 1,05,000  | 1,10,000                   | 2,814.10          |
| 1,10,000  | 1,15,000                   | 2,855.35          |
| 1,15,00   | 1,20,000                   | 1,896.60          |
| 1,20,000  | 1,25,000                   | 2,937.85          |
| 1,25,000  | 1,30,000                   | 2,979.10          |
| 1,30,000  | 1,35,000                   | 3,020.35          |
| 1,35,000  | 1,40,000                   | 3,061.60          |
| 1,40,000  | 145000                     | 1,102.85          |

|          |          |          |
|----------|----------|----------|
| 1,45,000 | 1,50,000 | 3,144.10 |
| 1,50,000 | 1,55,000 | 3,185.35 |
| 1,55,000 | 1,60,000 | 3,226.60 |
| 1,60,000 | 1,65,000 | 3,267.85 |
| 1,65,000 | 1,70,000 | 3,309.10 |
| 1,70,000 | 175,000  | 3,350.35 |
| 1,75,000 | 1,80,000 | 3,391.60 |
| 180000   | 185,000  | 3,432.85 |
| 1,85,000 | 1,90,000 | 3,474.10 |
| 1,90,000 | 1,95,000 | 3,515.35 |
| 1,95,000 | 2,00,000 | 3,556.60 |
| 2,00,000 | 2,05,000 | 3,597.85 |

and the fee increases at the rate of forty one rupees and twenty five paise for every five thousand rupees or part thereof, up to a maximum fee of eleven thousand rupees, for example

| When the amount or value of the subject-matter exceeds | But does not exceed | Proper fee |
|--|---------------------|------------|
| (1)  | (2)                 | (3)        |
| Rs.  | Rs.                 | Rs. Np.    |
|  | 3,00,000            | 4,381.60   |
|  | 4,00000             | 5,206.60   |
|  | 5,00,000            | 6,031.60   |
|  | 6,00,000            | 6,856.60   |
|  | 7,00,000            | 6,681.60   |
|  | 8,00,000            | 8,506.60   |
|  | 9,00,000            | 9,331.60   |
|  | 10,00,000           | 10,981.60  |
|  | 11,00,000           | 10,981.60  |
|  | 11,05,000           | 11,022.85  |

**3. Amendment of schedule II of Act VII of 1870.**

For Schedule II to the principal Act, the following shall be substituted, namely:

## **"SCHEDULE II**

### **Fixed Fees**

| Number                            | Proper fee  |
|-----------------------------------|---|
| 1.<br>Application<br>or petition. | <p>(a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealing;</p> <p>or</p> <p>When presented to any Municipal Board or other local authority constituted under any Act for time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement;</p> |

OR

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No ii of 1865 or under Act No 16 of 1868, S. 20 or to Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees;

OR

when presented to any Civil Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or officer, or of any other document on record is such Court or Office.

(b) When presented in a Regional Transport Authority or State Transport Authority containing a prayer for permit for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose.

1. Application or petition *contd.*

(c) When containing a complaint or charge of any offence other than an offence for which police officer may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court;

or

when presented to a Civil, Criminal or Revenue Court, or to a Collector or any Revenue Officer having jurisdiction

Eight rupees and twenty-five paise

In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of

equal or subordinate to a land revenue  
Collector, or to any Magistrate  
in his executive capacity, and  
not otherwise provided for by  
this Act, or to deposit in court  
as revenue or rent;

or

for determination by a Court  
of the amount of  
compensation to be paid by a  
landlord to his tenant; or

When presented to a Collector  
or other officer making a  
settlement of land revenue, or  
to a board of Revenue, or a  
Commissioner of Revenue,  
relating to matter connected  
with the assessment of land or  
the ascertainment of rights  
thereto or interest therein, if

by any person  
holding  
temporarily  
settled land  
under direct  
engagement

with  
Government,  
and when the  
subject-  
matter of the  
application or  
petition  
relates  
exclusively to  
such  
engagement

-one rupee  
and sixty  
five paisa  
and in  
other case  
one rupee  
and ten  
paisa

presented previous to the final confirmation of such settlement;

Or

When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with government, and when the subject matter of the application or petition relates exclusively to such engagement

One rupee and ten paise.

When presented to any officer of land revenue by any person the kabulyat application for settlement of land under direct engagement with Government.

Two rupees.

(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or

Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

(e) when presented to a High Court.

(i) under Art. 226 of the Constitution.

Fifty rupees.

(ii) in all other matters.

Ten rupees

(f) When presented to any officer containing prayer for settlement of fishcry, ferry, forest produce, forest mahals, elephant mahals, or an officer given term for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities

Eight rupees and twenty-five paise.

(g) When presented to an Appropriate Revenue Authority for demarcation of land –

(i) when the area of such land does not exceed one hectare Two rupees and twenty paise.

(ii) for each subsequent area of one hectare or part thereof One rupees and ten paise.

2. Application to any Civil Court that record may be called for from another Court. When the Court grants the application and is of opinion that the transmission of such record involves the use of the post One rupee and sixty-five paise in addition to any fee levied on the application under Cl. (a), Cl. (c) or Cl. (e) of Art

1 of this  
Schedule.

3. .... One rupee and  
Application ten paise.  
for leave to  
sue as a  
pauper.

4. (a) When presented to a Two rupees  
Application District Court. and twenty  
for leave to paise  
appeal as a  
pauper.

(b) When presented to a Three rupees  
commissioner or a High and thirty  
Court. paise.

5. Plaintiff or  
memorandum  
dum of  
appeal in  
a suit to

establish  
or  
disprove a  
right of .... One rupee and  
occupancy ten paise.

6. Bail-bond  
or other  
instrument  
of  
obligation ....  
given in  
pursuance  
of an  
order  
made by a  
Court or  
Magistrate  
under any  
section of  
the Code  
of  
Criminal  
Procedure  
, 1898  
(Act V of  
1898) or  
the Code

of Civil  
Procedure  
, 1908  
(Act V of  
1908) and  
not  
otherwise  
provided  
for by this  
Act.

One rupee and  
ten paise.

7. Undertaki  
ng under  
S. 49 of  
the Indian ...  
Divorce  
Act 1869  
(Act IV of  
1869)

One rupee and  
ten paise.

8. .... ...  
9. .... ...

10.

Mukhtarna ma or When presented for the conduct of any one case –

Wakalatna ma

(a) to any Civil or Criminal Court other than a High Court, or to any Collector or Magistrate, or other executive officer except such as are mentioned in Cls, (b) and (c) of this number. One rupee and ten paise.

(b) to a Commissioner of Revenue, Circuit or Customs officers or to any officer charged with the executive administration of a Division, not being the Chief Revenue or Executive Authority. Two rupees and seventy five paise.

(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or executive authority or an appellate authority or an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority Five rupees prescribed under the and fifty paise. Assam Sales Tax Act, 1947 (Assam Act XVII of 1947).

11. (a) Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented - to any Civil Court other than a High Court, or to any Revenue Court or Executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in Cl. (b). Three rupees and thirty paise.

(b) to an Excise Appellate Authority under R. 340 of the Assam Excise Rules. Sixteen rupees and fifty paise.

(c) to a High Court of Chief Commissioner, or other Chief Controlling Executive or Revenue Authority except an authority prescribed in Cl. (b) Eleven rupees.

(d) to an Excise Appellate Authority under R. 341 of the Assam Excise Rules. Fifty-five rupees

(e) to a High Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939); and Sixteen rupees and fifty paise.

(f) to a High Court in appeal and revision matters arising out of settlement of fisheries -

(i) when the bid money is below ten thousand rupees Sixteen rupees and fifty paise.

(ii) when the bid money is above ten thousand rupees but below twenty thousand rupees Twenty-seven rupees and fifty paise.

(iii) when the bid money is above twenty thousand rupees Thirty-three rupees

12. Caveat Eleven rupees

13

Application  
under Act  
No. 10 of  
1859, S. 26,  
or Bengal Act ----- Five rupees  
No. 6 of  
1862, S.9, or  
Bengal Act  
No. 8 of  
1859, S. 37

14 Petition

in suit under  
native

Converts'

Marriage ----- Five rupees  
Dissolution and fifty paise.

Act, 1866

(Act XXI of  
1866)

15 .....

16 .....

-----

|    |  |       |  |                                   |
|----|--|-------|--|-----------------------------------|
| 17 | Plaint or<br>memorandum of appeal<br>in each of the<br>following<br>suits- | (i)   | to alter or set aside a<br>summary decision or<br>order of any of the Civil<br>Courts not established by<br>Letters Patent or of any<br>Revenue Court. | Sixteen rupees<br>and fifty paise |
|    |  | (ii)  | to alter or cancel any<br>entry in a register of the<br>names of proprietors of<br>revenue-paying estates.   | Sixteen rupees<br>and fifty paise |
|    |  | (iii) | to obtain a declaratory<br>decree where no<br>consequential relief is<br>prayed  | Twenty-two<br>rupees              |
|    |  | (iv)  | to set aside and award.  | Sixteen rupees<br>and fifty paise |
|    |  | (v)   | to set aside an adoption.  | Twenty two<br>rupees              |

(vi) Every other suit where it is Sixteen rupees not possible to estimate at and fifty paise. a money-value the subject matter in dispute, and which is not provided for by this Act.

18.

Application

under S. 14

or S. 20 of When presented to a Munsif's Sixteen rupees the Indian Court and fifty paise.

Arbitration

Act, 1940

(Act X of 1940), for a direction for filing an award or for an order for filling an agreement.

When presented to any other Court Fifty five rupees

19.

Agreement in  
writing  
stating a  
question for  
the opinion  
of the Court -----  
under the  
Code of Civil  
Procedure,  
1908 (Act V  
of 1908).

Sixteen rupees  
and fifty paise.

20. Every

petition  
under the  
Indian  
Divorce Act,  
1869 (Act IV  
of 1869) -----  
except  
petitions  
under S. 44  
of the same  
Act, and  
every  
memorandum

Twenty-two  
rupees

m of appeal  
under S. 55  
of the same  
Act.

21. Plaintiff or  
memorandum  
of appeal  
under the  
Parsi ----- Twenty-two  
Marriage and rupees.  
Divorce Act,  
1895 (Act XV  
of 1865)

## **COMMENTS**

### **Preamble.**

The Court-Fees Act, 1870 purported to effect a complete re-arrangement of the provision of the existing law on this subject, and a similar classification of instruments chargeable with Court-Fees to that which obtain in General Stamp Act, having been adopted and the rules for determining the value of the subject-matter of certain suits being transferred from Schedule to the body

of the Act. This principal Act was amended from time to time in its application to Assam, as follows:

- (1) Assam Court Fees (Amendment) Act, 1922 (Act II).
- (2) Assam Court-Fees (Amendment) Act, 1922 (Act IV).
- (3) Assam Court-Fees (Amendment) Act, 1932 (Act III).
- (4) Assam Court-Fees (Amendment) Act, 1936 (Act XIV).
- (5) Assam Court-Fees (Amendment) Act, 1947 (Act XVII).
- (6) Assam Court-Fees (Amendment) Act, 1950 (Act XVIII).
- (7) Assam Court-Fees (Amendment) Act, 1954 (Act XXVII).
- (8) Assam Court-Fees (Amendment) Act, 1955 (Act XXII).
- (9) Assam Court-Fees (Amendment) Act, 1958 (Act III).
- (10) Assam Court Fees (Second Amendment) Act, 1958 (Act XIX).
- (11) Assam Court Fees (Amendment) Act, 1960 (Act XII).
- (12) Assam Court-Fees (Amendment) Act, 1963 (Act VIII).

(13) The Court-Fees (Assam Amendment) Act, 1972 (Act XXVII).

This Act as in force in Assam has been extended to Manipur and Tripura by G S. R. Nos 1119 and 1120, dated 29<sup>th</sup> June, 1963.

### **Amendment of the Court-Fees Act, 1870**

- A.** By virtue of Assam Act 3 of 1932, in Cl. (a) of para (v) of s.7 of the principal Act, the word "ten" has been substituted by the word "twenty".
- B.** After S.7 of the principal Act, the following have been inserted, by Assam Act 18 of 1947:

**"7-A. Inquiry as to valuation of suits.** If the court is of opinion that the subject matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation, and may hold such inquiry as it thinks fit for such purpose.

***7-B. Investigation to ascertain proper valuation.***

- (1) For the purpose of an inquiry under S. 7-A, the court may depute or issue a commission to any inquiry under S. 7 A, the court may depute or issue a commission to any suitable person to make such local or other investigation as may be necessary and to report thereon to the court. Such report and any evidence recorded by such person shall be evidence in the inquiry.
- (2) The court may, from time to time. Direct such party to the suit as it thinks fit to deposit such sum as the court thinks reasonable as the cost of the inquiry, and if the costs are not deposited within such time as the court shall fix, may, notwithstanding anything contained in any other Act, dismiss the suit if such party is the plaintiff or the appellant and, in any other case, may recover the costs as a public demand.

***7-C. Power of persons making inquiry under Ss. 7-A and 7-B.***

- (1) The court, when making an inquiry under S. 7-B shall have, respectively for the purpose of such inquiry or investigation, the powers vested in a court under the Code of Civil Procedure, 1908, in respect of the following matters, namely:

- (a) enforcing the attendance of any person and examining him on oath or affirmation;
- (b) compelling the production of documents or material objects, and
- (c) issuing commission for the examination of witnesses

(2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be a judicial proceedings within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

**7-D. *Costs of inquiry as to valuation and refund of excess fee.***

If in the result of an inquiry under S. 7-A the court finds that the subject matter of the suit has been under valued, the court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the court finds that the subject matter of the suit has not been under valued, the court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if

any amount exceeding the proper amount of fees has been paid shall refund the excess amount so paid."

**C.** By virtue of Assam Act 3 of 1932, for Cl. (ii) of S. 10 of the principal Act, the following clause was substituted, viz.:

"(1) In such case-

(a) the suit shall be stayed until additional fee is paid and if additional fee is not paid within such time as the Court shall fix, the suit shall be dismissed; and

(b) whether the additional fee is paid- the Court may, if it is of opinion that the estimation has been grossly insufficient, further order that the expenses of the commission, or such portion thereof as the Court may think reasonable, be paid by party in default to the Government, and the order so made shall have the force and effect of a decree passed by the Court."

**D.** By virtue of Assam Act 27 of 1962, in S.19 of the principal Act, for the words "a fee of eight annas", the words "a fee of one rupee" were substituted.

- E. By virtue of Assam Act VIII of 1950, in item (viii) of S.19 of the Act, for the words "one thousand rupees" the words "two thousand rupees" were substituted, and item (ix) was omitted.
- F. By virtue of Assam Act 14 of 1936 and Act 27 of 1963, after S. 19-G, the following new section has been inserted as S. 19-GG.

**"19-GG. *Probate and letters of administration*  
*inoperative in certain cases.***

Notwithstanding anything contained in this or any other Act. No probate granted or letters of administration heretofore or hereafter granted by any court outside the limits of the State of Assam shall operate to confer upon the grantee any title to immoveable property in Assam of which he did not obtain possession prior to the 1<sup>st</sup> January, 1937, unless he holds a certificate from the Chief Controlling Revenue Authority of Assam that he has paid the Court-fee due on such probate or letters of administration in respect of the full value of such property."

**G.** Article 11 has been substituted as follows by Assam Act 8 of 1950 (Act 27 of 1962):

“When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees.

and

when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees.

and

when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees.

and

when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees                   Five per centum

and

when such amount or value exceeds two lakhs and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees.                   Five- and -a -half per centum

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees                   Six per centum

and

when such amount or value exceeds four lakhs of rupees, on the portion of such portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of Six-and-a-half per centum rupees.

and

when such amount or value exceeds five lakh of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees. Seven per centum."

**H.** By virtue of Assam Act, VIII of 1950 and Act 27 of 1962, for Act 12, the following shall be substituted:

"12 Certificate When the amount Two per centum on under the Indian or value of any the first thousand Succession Act, debt or security rupces. 1925 specified in the

Certificate under S. 374 of the Act exceeds one thousand rupees

Three per centum on the next forty thousand rupees

and

When the aggregate amount or value of any debt or securities specified in the certificate has been extended under S. 376 of the Act exceeds one thousand rupees.

Four per centum on the next fifty thousand rupees.

Five per centum on the next fifty thousand rupees.

Six per centum on the next one lakh of rupees

Six And half per centum on the next one lakh of rupees

and

Seven per centum on the remainder of such amount, or value.

In respect of such portion of the aggregate amount or value as consists of the amount or value of debts or securities so specified, the fee herein before provided in that behalf in this articles

and

Three per centum on such portion of the first ten thousand rupees.

Four and a half per centum on such portion of the next forty thousand rupees.

Six per centum on such portion of the next fifty thousand rupees.

Seven and a half per centum on such portion of the next one lakh and fifty thousand rupees.

Eight and a quarter per centum on such portion of the next one lakh of rupees.

Nine per centum on such portion of the next one lakh of rupees.

Nine and three quarters per centum on such portion of the next one lakh of rupees.

and

Ten And half per centum on such portion of the remainder of such

aggregate amount or value as consists of the amount or value of debts or securities has been extended.

*Note.*

(1) The amount of debt is its amount including interest on the day on which the inclusion of the debts in the certificate is applied for as far as such amount can be ascertained.

(2) Whether or not any power with respect to a security specified in a certificate has

been conferred under the Act  
And where such a power has been so conferred whether the power is for the receiving of interest or dividends on or for the negotiation or transfer of the security, or for both purposes the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for so far as such value can be ascertained."

### **Amendment of S.2.**

Article 1 of Schedule I of the Principal Act was amended by Assam Act III of 1958 And Act 27 of 1962 and finally by the present amendment Act, And the proper fee prescribed have been gradually increased.

Article 5 has been amended from time to time by Assam Act VIII of 1963 And Act 27 of 1962 and finally by the present Act, whereby the fees payable have been gradually increased.

Article 7, 8 And 9 have also been amended by Assam Acts 8 of 1963, 27 of 1962, and finally by the present amending Act.

### **Amendment of Schedule I.**

This Schedule has been lastly amended by the present amendment Ac. There were earlier amendments by virtue of Assam Act III of 1958 And Act 27 of 1962.

### **Amendment of Schedule II.**

Schedule II of the Court-Fee Act, 1870 has been substituted lastly by the Assam Act XXVII of 1972. There were earlier amendments by Assam Act 8 of 1963 And 27 of 1962. The fees prescribed have been increased from time to time.

**Application of the Court-Fees Act, 1870 in Manipur  
And Tripura.**

The Court Fees Act, 1870, as in force in the State of Assam has been extended to Manipur And Tripura by G. S. R. Nos. 1119 And 1120, dated 29-6-1963.

-----

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1950**

**(Assam Act VIII of 1950)\***

**[Passed by the Assembly]**

**CONTENTS**

**Section**

1. Short title, extent and commencement.
2. Amendment of S. 18 of Act VII of 1870.
3. Amendment of Schedule I, Art. 1
4. Amendment of Schedule I, Art. 1
5. Amendment of Schedule I, Art. 6
6. Amendment of Schedule I, Art. 7
7. Amendment of Schedule I, Art. 8
8. Amendment of Schedule I, Art. 11
9. Amendment of Schedule I, Art. 12
10. Amendment of table of rates of ad valorem fees.

\* Published in the "Assam Gazette, Extraordinary", dated the 30<sup>th</sup> March 1950.

11. Amendment of Schedule II, Art. 1, Cls.(a), (b), (c) and (d) and insertion of a new Cl. (e).
12. Amendment of Schedule II, Art. 10
13. Amendment of Schedule II, Art. 11
14. Amendment of Schedule II, Art. 12
15. Amendment of Schedule II, Art. 17
16. Amendment of Schedule II, Art. 18
17. Exemption of certain probates, letters of administration and certificates

**An Act<sup>+</sup> to amend the Court-Fees Act, 1870, with reference to the scale of court-fees in Assam**

Whereas it is necessary to increase temporarily the revenues of Assam and for that purpose to amend the Court-Fees Act, 1870 (VII of 1870) hereinafter called the principal Act in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted as follows:

<sup>+</sup> For Statement of Objects and Reasons, see "Assam Gazettes", 1950, Part V, page 47.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-fees (Amendment) Act, 1950.
- (2) It extends to the whole of Assam.
- (3) It shall come into force, on the first day of April, 1950 and shall remain in force for a period of five years.

**2. Amendment of S. 18 of Act VII of 1870.**

In S. 18 of the principal Act, for the words "a fee of eight annas" the words "a fee of one rupee" shall be substituted.

**3. Amendment of S. 19.**

Item (x) in S. 19 of the principal Act shall be deleted.

**4. Amendment of Schedule I. Art. 1.**

For Art. 1 in the First Schedule to the principal Act, the following shall be substituted namely:

when the amount or value of the subject-matter in dispute does not exceed seventy-five rupees, for every five rupees or part thereof of such amount or value

and

“1. Plaintiff, written statement pleading a set-off or counterclaim or memorandum of appeal (not otherwise provided for in this Act) or of cross objection presented to any Civil Court or Revenue Court except those mentioned in S. 3.

when such amount or value exceeds seventy-five rupees, for every five rupees or part thereof, in excess of Seventy-five rupees, for every five rupees or part thereof, in excess of seventy-five rupees, up to one hundred rupees, Eight annas

and

when such amount or value exceeds one hundred rupees for every ten rupees or part thereof, in excess of one hundred rupees up to one hundred and fifty rupees up to one hundred and fifty rupees, One rupee ten annas.

and

when such amount or value exceeds one hundred and fifty rupees, for every ten rupees or part thereof up to one hundred rupees

One rupee two annas

and

when such amount or value exceeds one hundred rupees, for every one hundred rupees, or part thereof, in excess of one thousand rupees, up to seven thousand five hundred rupees.

Seven rupees eight annas

and

when such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees, up to ten thousand rupees

Fifteen rupees

and

|  |  |                                  |
|--|--|----------------------------------|
|  | when such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees      | Twenty-two rupees                |
| "I. Plaintiff, written statement   | pleading a set-off or counter  | and                              |
| claim or memorandum of appeal (not otherwise provided for in this Act) or of cross-objection | when such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof, in excess of twenty thousand rupees, up to fifty thousand rupees | Thirty rupees                    |
| presented to any Civil or Revenue Court except those mentioned in S. 3                       | and  |                                  |
|  | when such amount or value exceeds fifty thousand rupees, for every five thousand rupees or part thereof, in excess of fifty thousand rupees.                               | Thirty-seven rupees eight annas: |
|  | Provided that the maximum fee leviable on a plaint or memorandum of appeal shall be ten thousand rupees."  |                                  |

**5. Amendment of Schedule 1, Art. 6.**

In the third column in Art. 6 in the same Schedule to the principal Act,

- (a) for the words "four annas", opposite Cl. (a) in the second column, the words "eight annas" shall be substituted; and
- (b) for the words "eight annas" opposite the first item in Cl. (b) in the second column, the words "one rupee" shall be substituted, and for the words "one rupee" opposite the second item in that clause, the words "two rupees" shall be substituted.

**6. Amendment of Schedule I, Art. 7.**

In the third column in Art. 7 in the same Schedule to the principal Act,

- (a) for the words "eight annas" opposite Cl. (a) in the second column, the words "one rupee" shall be substituted; and
- (b) for the words "one rupee" opposite Cl. (b) in the second column, the words "two rupees" shall be substituted ; and

(c) for the words "four rupees" opposite the last entry in the second column, the words "five rupees" shall be substituted.

**7. Amendment in Schedule I, Art. 8.**

In Art.8 of the First Schedule to the principal Act, for the figures "18/9" in the first column, the figures "1899" shall be substituted.

**8. Amendment in Schedule I, Art.11.**

In Art. 11 in the same Schedule to the principal Act, -

(i) for the entries above the proviso in the second column and for the entries in the third column, the following shall be substituted, namely :

|  |                 |
|--|-----------------|
| "When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees | Two per centum. |
| and  |                 |

|  |                                    |
|--|------------------------------------|
| <p>when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees</p>  | <p>Three per centum.</p>           |
| <p>and</p> <p>when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees</p>                                  | <p>Four per centum.</p>            |
| <p>and</p> <p>when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees</p>                           | <p>Five per centum.</p>            |
| <p>and</p> <p>when such amount or value exceeds two lakhs and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees.</p> | <p>Five-and-a-half per centum.</p> |

|   |  |
|---|--|
| <p style="text-align: center;">and</p> <p>when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees.</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds four lakhs of rupees, on the portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of rupees</p> <p style="text-align: center;">and</p> <p>when such amount or value exceeds five lakhs of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees.</p> | <p>Six per centum.</p> <p>Six and a half per centum.</p> <p>Seven per centum."</p> |
|---|--|

(2) In the proviso for the words and figures "the Succession Certificate Act, 1889" the words and figures "the Indian Succession Act, 1925" shall be substituted.

**9. Substitution in Schedule I of new Art. 12.**

For Art. 12 of the First Schedule to the principal Act the following article shall be substituted, namely:

|   |  |   |
|---|--|---|
| "12. Certificate under the Indian Succession Act, 1925. | When the amount or value of any debt or security specified in the certificate under S.374 of the Act exceeds one thousand rupees | Two per centum on the first ten thousand rupees; three per centum on the next forty thousand rupees; four per centum on the next one lakh and fifty thousand rupees; five and a half per centum on the next fifty thousand rupees; five and a half per centum on the next fifty thousand rupees; six per centum on the next one lakh of rupees; six and a half per centum on the next one lakh of rupees, |
|   | and  | and   |

when the aggregate Seven per centum on the amount or value of any remainder of such amount debts or securities or value.

specified in the certificate and of any In respect of such debts or securities and portion of the aggregate of any debts or amount or value as securities to which the consists of the amount or certificate has been value of debts or extended under S 376 securities so specified, the of the Act exceeds one fee hereinbefore provided thousand rupees. in that behalf in this article,

and

three per centum on such portion of the first ten thousand rupees; four and a half per centum on such portion of the next forty thousand rupees; six per centum on such portion of the next fifty thousand rupees; six per centum on such portion of the next fifty thousand

rupees; seven and a half per centum on such portion of the next one lakh and fifty thousand rupees; nine per centum on such portion of the next fifty thousand rupees; nine and three-quarters per centum on such portion of the next one lakh of rupees,

and

ten and a half per centum on such portion of the remainder of such aggregate amount or value as consists of the amount or value of debts or securities to which the certificate has been extended.

*Note. (1)* The amount of a debt is its amount including interest on the day on which the

inclusion of the debt in the certificate is applied for, so far as such amount can be ascertained.

(2) Whether or not any power with respect to a security specified in a certificate has been conferred power has been so conferred, whether the power is for the receiving of interest or dividends on, or for the negotiation or transfer of the value of the security is its market value on the day on which the inclusion of the security in the certificate is applied for, so far as such value can be ascertained."

#### **10. Amendment of table of rates of *ad valorem* fees.**

For the table of rates of *ad valorem* fees leviable on the institution of suits, at the end of the same Schedule to the

principal Act, the table set forth in the Schedule to this Act shall be substituted.

**11. Amendment of Schedule II. Art I, Cls (a), (b), (c) and (d) and insertion of a new Cl. (e).**

In Art. 1, in the Second Schedule to the principal Act-

(a) the second entry in the second column in Cl. (a) shall be deleted;

(b) after Cl. (a) the following new clause in the second column and entry in the third column shall be added, namely, -

“(a) When presented to a Regional Transport Authority or State Transport Authority containing prayer for permits for contract carriage, stage carriage, private carrier or public carrier or when presented to any officer containing prayer for registration as a dealer under the provisions of the Assam Salcs Tax Act, 1947.....Five rupees.”

(c) in Cl. (a) after the words “Municipal Commissioner” in the third entry in the second column, the words “or member of a local board” shall be inserted;

(a) (i) for the words "one anna" opposite Cl. (a) in the second column, the words "Eight annas" shall be substituted;

(ii) for the words "Eight annas" opposite Cl. (b) in the second column the following shall be substituted, namely,-

"In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement, one rupee and in other cases twelve annas;"

(iii) for the words "One rupee" opposite Cl. (c), in the second column, the words "Two rupees" shall be substituted;

(b) in the second column in Cl. (b) the following shall be added, namely, -

"or when presented to a Collector or other officer making a settlement of land revenue, or to a board of revenue, or a Commissioner of Revenue, relating to matters connected with the assessment of land or the

ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlements;

or when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively to such engagement".

- (f) for the words "Two rupees" opposite Cl (d) in the second column, the words "Four rupees" shall be substituted;
- (g) after Cl. (d) the following new clause in the second column and entry in the third column shall be added, namely:

"(e) when presented to any officer containing prayer for settlement to fishery, ferry, forest produce, forest mahals, elephant mahals, or an offer giving terms for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities..... Five rupees."

**12. Amendment of Schedule II, Art. 10. In Art. 10**

In the same Schedule to the principle Act,-

- (1) for the words "Eight annas" opposite Cl. (a) in the second column, the words "One rupee" shall be substituted; and
- (2) for the words "One rupee" opposite Cl. (b) in the second column, the words "Two rupees" shall be substituted;
- (3) at the end of Cl. (c) in the second column after putting a comma after the words "Executive Authority", the following shall be added, namely,-

"to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam State Sales Tax Act, 1947;

- (4) for the words "Two rupees" opposite Cl. (c) in the second column, the words "Four rupees" shall be substituted.

**13. Amendment of Schedule II, Art. 11.**

In Art. 11 in the same Schedule to the principal Act, -

- (a) for the words "Eight annas" opposite Cl (a) in the second column, the words "Two rupees" shall be substituted;
- (b) for the words "Two rupees" opposite Cl. (b) in the second column, the words "Five rupees" shall be substituted;
- (c) add the following as new clauses in the second column and entries in the third column-
  - "(c) to a High Court in miscellaneous revenue matters [except (d) below] or to an appellate authority prescribed under the Motor Vehicles Act, 1939 or to an appellate authority prescribed under the Assam Sales Tax act, 1947 ..... ten rupees; and
- (d) to High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when bid money is below ten thousand and rupees..... Ten rupees;
- (ii) when bid money is above ten thousand rupees but below twenty thousand rupees .....  
Fifteen rupees;
- (iii) when bid money is above twenty thousand rupees ..... Twenty rupees."

**14. Amendment of Schedule II, Art. 12.**

For the words "Five Rupees" in the third column opposite Art. 12 in the same Schedule to the principal Act, the words "Ten rupees" shall be substituted.

**15. Amendment of Schedule II, Art. 17**

- (1) The words " Ten rupees" in the third column opposite Art. 17 in the same Schedule to the principal Act the bracket opposite that article in the second column in the same Schedule shall be omitted.
- (2) In the third column in the said article,

- (a) opposite entry (i), (ii) and (vi) the words "Fifteen rupees" shall be inserted; and
- (b) opposite entry (iii) and (v) the words "Twenty rupees" shall be inserted

**16. Amendment of Schedule II, Art 18.**

In Art. 18 of the Second Schedule to the principal Act, the following shall be substituted, namely, -

"18. Application under S. When presented Fifteen  
14 or S. 20 of the to a Munsiff's rupees.  
Indian Arbitration Act, Court  
1940, for a direction  
for filing and award or When presented Fifty  
for an order for filing to any other rupees."  
an agreement. Court.

**17 Exemption of certain probates, letters of administration and certificates.**

Nothing in this Act shall apply to any probate, letters of administration or certificate in respect of which the fee payable under the law for the time being in force has been

paid prior to the commencement of this Act but which have not been issued.

## THE SCHEDULE

### Table of rates of ad valorem fees leviable on the institution of suits

[See Section 10 of the Assam Court-Fees (Amendment)  
Act, 1950]

| When the<br>amount or value<br>of the subject -<br>matter exceeds<br>(1) | But does not<br>exceed<br>(2) | Proper fee<br>(3) |               |
|--|-------------------------------|-------------------|---------------|
|  |                               | Rs.               | Rs.<br>annas. |
| ...  | 5                             | 0                 | 6             |
| 5  | 10                            | 0                 | 12            |
| 10   | 15                            | 1                 | 2             |
| 15   | 20                            | 1                 | 8             |
| 20   | 25                            | 1                 | 14            |
| 25   | 30                            | 2                 | 4             |
| 30   | 35                            | 2                 | 10            |
| 35   | 40                            | 3                 | 0             |
| 40   | 45                            | 3                 | 6             |
| 45   | 50                            | 3                 | 12            |
| 50   | 55                            | 4                 | 2             |
| 55   | 60                            | 4                 | 8             |
| 60   | 65                            | 4                 | 14            |
| 65   | 70                            | 5                 | 4             |

|     |     |     |    |
|-----|-----|-----|----|
| 70  | 75  | 5   | 10 |
| 75  | 80  | 6   | 2  |
| 80  | 85  | 6   | 10 |
| 85  | 90  | 7   | 2  |
| 90  | 95  | 7   | 10 |
| 95  | 100 | 8   | 2  |
| 100 | 110 | 9   | 12 |
| 110 | 120 | 11  | 6  |
| 120 | 130 | 13  | 0  |
| 130 | 140 | 14  | 10 |
| 140 | 150 | 16  | 4  |
| 150 | 160 | 17  | 6  |
| 160 | 170 | 18  | 8  |
| 170 | 180 | 19  | 10 |
| 180 | 190 | 20  | 12 |
| 190 | 200 | 21  | 14 |
| 200 | 210 | 23  | 0  |
| 210 | 220 | 24  | 2  |
| 220 | 230 | 25  | 4  |
| 230 | 240 | 26  | 6  |
| 240 | 250 | 250 | 27 |
| 250 | 260 | 28  | 10 |
| 260 | 270 | 29  | 12 |
| 270 | 280 | 30  | 14 |
| 280 | 290 | 32  | 0  |
| 290 | 300 | 33  | 2  |
| 300 | 310 | 34  | 4  |
| 310 | 320 | 35  | 6  |

|     |     |    |    |
|-----|-----|----|----|
| 320 | 330 | 36 | 8  |
| 330 | 340 | 37 | 10 |
| 340 | 350 | 38 | 12 |
| 350 | 360 | 39 | 14 |
| 360 | 370 | 41 | 0  |
| 370 | 380 | 42 | 2  |
| 380 | 390 | 43 | 4  |
| 390 | 400 | 44 | 6  |
| 400 | 410 | 45 | 8  |
| 410 | 420 | 46 | 10 |
| 420 | 430 | 47 | 12 |
| 430 | 440 | 48 | 14 |
| 440 | 450 | 50 | 0  |
| 450 | 460 | 51 | 2  |
| 460 | 470 | 52 | 4  |
| 470 | 480 | 53 | 6  |
| 480 | 490 | 54 | 8  |
| 490 | 500 | 55 | 10 |
| 500 | 510 | 56 | 12 |
| 510 | 520 | 57 | 14 |
| 520 | 530 | 59 | 0  |
| 530 | 540 | 60 | 2  |
| 540 | 550 | 61 | 4  |
| 550 | 560 | 62 | 6  |
| 560 | 570 | 63 | 8  |
| 570 | 580 | 64 | 10 |
| 580 | 590 | 65 | 12 |
| 590 | 600 | 66 | 14 |

|     |     |    |    |
|-----|-----|----|----|
| 600 | 610 | 68 | 0  |
| 610 | 620 | 69 | 2  |
| 620 | 630 | 70 | 4  |
| 630 | 640 | 71 | 6  |
| 640 | 650 | 72 | 8  |
| 650 | 660 | 73 | 10 |
| 660 | 670 | 74 | 12 |
| 670 | 680 | 75 | 14 |
| 680 | 690 | 77 | 0  |
| 690 | 700 | 78 | 2  |
| 700 | 710 | 79 | 4  |
| 710 | 720 | 80 | 6  |
| 720 | 730 | 81 | 8  |
| 730 | 740 | 82 | 10 |
| 740 | 750 | 83 | 12 |
| 750 | 760 | 84 | 14 |
| 760 | 770 | 86 | 0  |
| 770 | 780 | 87 | 2  |
| 780 | 790 | 88 | 4  |
| 790 | 800 | 89 | 6  |
| 800 | 810 | 90 | 8  |
| 810 | 820 | 91 | 10 |
| 820 | 830 | 92 | 12 |
| 830 | 840 | 93 | 14 |
| 840 | 850 | 95 | 0  |
| 850 | 860 | 96 | 2  |
| 860 | 870 | 97 | 4  |
| 870 | 880 | 98 | 6  |

|       |       |     |    |
|-------|-------|-----|----|
| 880   | 890   | 99  | 8  |
| 890   | 900   | 100 | 10 |
| 900   | 910   | 101 | 12 |
| 910   | 920   | 102 | 14 |
| 920   | 930   | 104 | 0  |
| 930   | 940   | 105 | 2  |
| 940   | 950   | 106 | 4  |
| 950   | 960   | 107 | 6  |
| 960   | 970   | 108 | 8  |
| 970   | 980   | 109 | 10 |
| 980   | 990   | 110 | 12 |
| 990   | 1,000 | 111 | 14 |
| 1,000 | 1,100 | 119 | 6  |
| 1,100 | 1,200 | 126 | 14 |
| 1,200 | 1,300 | 131 | 6  |
| 1,300 | 1,400 | 141 | 14 |
| 1,400 | 1,500 | 149 | 6  |
| 1,500 | 1,600 | 156 | 14 |
| 1,600 | 1,700 | 164 | 6  |
| 1,700 | 1,800 | 171 | 14 |
| 1,800 | 1,900 | 179 | 6  |
| 1,900 | 2,000 | 186 | 14 |
| 2,000 | 2,100 | 194 | 6  |
| 2,100 | 2,200 | 201 | 14 |
| 2,200 | 2,300 | 209 | 6  |
| 2,300 | 2,400 | 216 | 14 |
| 2,400 | 2,500 | 224 | 6  |
| 2,500 | 2,600 | 231 | 14 |

|       |       |     |    |
|-------|-------|-----|----|
| 2,600 | 2,700 | 239 | 6  |
| 2,700 | 2,800 | 246 | 14 |
| 2,800 | 2,900 | 254 | 6  |
| 2,900 | 3,000 | 261 | 14 |
| 3,000 | 3,100 | 269 | 6  |
| 3,100 | 3,200 | 276 | 14 |
| 3,200 | 3,300 | 284 | 6  |
| 3,300 | 3,400 | 291 | 14 |
| 3,400 | 3,500 | 299 | 6  |
| 3,500 | 3,600 | 306 | 14 |
| 3,600 | 3,700 | 314 | 6  |
| 3,700 | 3,800 | 321 | 14 |
| 3,800 | 3,900 | 329 | 6  |
| 3,900 | 4,000 | 336 | 14 |
| 4,000 | 4,100 | 344 | 6  |
| 4,100 | 4,200 | 351 | 14 |
| 4,200 | 4,300 | 359 | 6  |
| 4,300 | 4,400 | 366 | 14 |
| 4,400 | 4,500 | 374 | 6  |
| 4,500 | 5,500 | 381 | 14 |
| 4,600 | 4,700 | 389 | 6  |
| 4,700 | 4,800 | 396 | 14 |
| 4,800 | 4,900 | 404 | 6  |
| 4,900 | 5,000 | 411 | 14 |
| 5,000 | 5,100 | 419 | 6  |
| 5,100 | 5,200 | 426 | 14 |
| 5,200 | 5,300 | 434 | 6  |
| 5,300 | 5,400 | 441 | 14 |

|       |       |     |    |
|-------|-------|-----|----|
| 5,100 | 5,500 | 419 | 6  |
| 5,500 | 5,600 | 456 | 14 |
| 5,600 | 5,700 | 464 | 6  |
| 5,700 | 5,800 | 471 | 14 |
| 5,800 | 5,900 | 479 | 6  |
| 5,900 | 6,000 | 486 | 14 |
| 6,000 | 6,100 | 494 | 6  |
| 6,100 | 6,200 | 501 | 14 |
| 6,200 | 6,300 | 509 | 6  |
| 6,300 | 6,400 | 516 | 14 |
| 6,400 | 6,500 | 524 | 6  |
| 6,500 | 6,600 | 531 | 14 |
| 6,600 | 6,700 | 539 | 6  |
| 6,700 | 6,800 | 546 | 14 |
| 6,800 | 6,900 | 554 | 6  |
| 6,900 | 7,000 | 561 | 14 |
| 7,000 | 7,100 | 569 | 6  |
| 7,100 | 7,200 | 576 | 14 |
| 7,200 | 7,300 | 584 | 6  |
| 7,300 | 7,400 | 591 | 14 |
| 7,400 | 7,500 | 599 | 6  |
| 7,500 | 7,750 | 614 | 6  |
| 7,750 | 8,000 | 629 | 6  |
| 8,000 | 8,250 | 644 | 6  |
| 8250  | 8,500 | 659 | 6  |
| 8,500 | 8,750 | 674 | 6  |
| 8,750 | 9,000 | 689 | 6  |
| 9000  | 9,250 | 704 | 6  |

|        |        |        |    |
|--------|--------|--------|----|
| 9,250  | 9,500  | 719    | 6  |
| 9,500  | 9,750  | 734    | 6  |
| 9,750  | 10,000 | 749    | 6  |
| 10,000 | 10,500 | 771    | 14 |
| 10,500 | 11,000 | 794    | 6  |
| 11,000 | 11,500 | 816    | 14 |
| 11,500 | 12,000 | 839    | 6  |
| 12,000 | 12,500 | 861    | 14 |
| 12,500 | 13,000 | 881    | 6  |
| 13,000 | 13,500 | 906    | 14 |
| 13,500 | 14,000 | 926    | 6  |
| 14,000 | 14,500 | 951    | 14 |
| 14,500 | 15,000 | 971    | 6  |
| 15,000 | 15,500 | 996    | 14 |
| 15,500 | 16,000 | 1,1019 | 6  |
| 16,000 | 16,500 | 1,041  | 14 |
| 16,500 | 17,000 | 1,061  | 6  |
| 17,000 | 17,500 | 1,086  | 14 |
| 17,500 | 18,000 | 1,109  | 6  |
| 18,000 | 18,500 | 1,131  | 14 |
| 18,500 | 19,000 | 1,151  | 6  |
| 19,000 | 19,500 | 1,176  | 14 |
| 19,500 | 20,000 | 1,199  | 6  |
| 20,000 | 21,000 | 1,229  | 14 |
| 21,000 | 22,000 | 1,259  | 6  |
| 22,000 | 23,000 | 1,289  | 6  |
| 23,000 | 24,000 | 1,389  | 6  |
| 24,000 | 25,000 | 1,349  | 6  |

|        |        |       |    |
|--------|--------|-------|----|
| 25,000 | 26,000 | 1,379 | 6  |
| 26,000 | 27,000 | 1,409 | 6  |
| 27,000 | 28,000 | 1,439 | 6  |
| 28,000 | 29,000 | 1,469 | 6  |
| 29,000 | 30,300 | 1,499 | 6  |
| 30,000 | 31,000 | 1,529 | 6  |
| 31,000 | 32,000 | 1,559 | 6  |
| 32,000 | 33,000 | 1,589 | 6  |
| 33,000 | 34,000 | 1,619 | 6  |
| 34,000 | 35,000 | 1,649 | 6  |
| 35,000 | 36,000 | 1,679 | 6  |
| 36,000 | 37,000 | 1,709 | 6  |
| 37,000 | 38,000 | 1,709 | 6  |
| 38,000 | 39,000 | 1,769 | 6  |
| 39,000 | 40,000 | 1,799 | 6  |
| 40,000 | 41,000 | 1,829 | 6  |
| 41,000 | 42,000 | 1,859 | 6  |
| 42,000 | 43,000 | 1,889 | 6  |
| 43,000 | 44,000 | 1,949 | 6  |
| 44,000 | 45,000 | 1,949 | 6  |
| 45,000 | 46,000 | 1,979 | 6  |
| 46,000 | 47,000 | 2,009 | 6  |
| 47,000 | 48,000 | 2,039 | 6  |
| 48,000 | 49,000 | 2,069 | 6  |
| 49,000 | 50,000 | 2,199 | 6  |
| 50,000 | 55,000 | 2,136 | 14 |
| 55,000 | 60,000 | 2,171 | 6  |
| 60,000 | 65,000 | 2,211 | 14 |

|          |          |        |    |
|----------|----------|--------|----|
| 65,000   | 70,000   | 2,219  | 6  |
| 70,000   | 75,000   | 2,286  | 14 |
| 75,000   | 80,000   | 2,324  | 6  |
| 80,000   | 85,000   | 2,361  | 14 |
| 85,000   | 90,000   | 2,399  | 6  |
| 90,000   | 95,000   | 2,436  | 14 |
| 95,000   | 1,00,000 | 2,474  | 6  |
| 1,00,000 | 1,05,000 | 2,511  | 14 |
| 1,05,000 | 1,10,000 | 2,549  | 6  |
| 1,10,000 | 1,15,000 | 2,586  | 1  |
| 1,15,000 | 1,20,000 | 2,624  | 6  |
| 1,20,000 | 1,25,000 | 2,661  | 14 |
| 1,25,000 | 1,30,000 | 2,699  | 6  |
| 1,30,000 | 1,35,000 | 2,736  | 14 |
| 1,35,000 | 1,40,000 | 2,774  | 6  |
| 1,40,000 | 1,45,000 | 2,811  | 14 |
| 1,45,000 | 1,50,000 | 2,849  | 6  |
| 1,50,000 | 1,55,000 | 2,886  | 14 |
| 1,55,000 | 1,60,000 | 2,924  | 6  |
| 1,60,000 | 1,65,000 | 2,961  | 14 |
| 1,65,000 | 1,70,000 | 2,999  | 6  |
| 1,70,000 | 1,75,000 | 3,036  | 14 |
| 1,75,000 | 1,80,000 | 3,074  | 6  |
| 1,80,000 | 1,85,000 | 3,111  | 14 |
| 1,85,000 | 1,90,000 | 3,149  | 6  |
| 1,90,000 | 1,95,000 | 3,186  | 14 |
| 1,95,000 | 2,00,000 | 3,224  | 6  |
| 2,00,000 | 2,05,000 | 3,2661 | 14 |

and the fee increases at the rate of thirty-seven rupees eight annas for every five thousand rupees or part thereof, up to maximum fee of ten thousand rupees, for example-

| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |            |
|---|----------------------------|-------------------|------------|
|   |                            | Rs.               | Rs. annas. |
|   | 3,00,000                   | 3,974             | 6          |
|   | 4,00,000                   | 4,724             | 6          |
|   | 5,00,000                   | 5,474             | 6          |
|   | 6,00,000                   | 6,224             | 6          |
|   | 7,00,000                   | 6,974             | 6          |
|   | 8,00,000                   | 7,724             | 6          |
|   | 9,00,000                   | 7,724             | 6          |
|   | 10,00,000                  | 9,224             | 6          |
|   | 11,00,000                  | 9,974             | 6          |
|   | 11,05,000                  | 10,000            | 0          |

**17. Exemption of certain probates, letters of administration and certificates.**

Nothing in this act shall apply to any probate, letters of administration or certificate in respect of which the fee

payable under this law for the time being in force has been paid prior to the commencement of this Act but which have not been issued.

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1954\***

**(Assam Act XXVII of 1954)**

*[Received the assent of the Governor of Assam on the 29th  
August, 1954]*

*[8th September, 1954]*

**An Act further to amend the Court-Fees Act, 1870  
(Act VII of 1870) with reference to the  
scale of Court-Fees in Assam**

**Preamble.**

Whereas it is necessary to amend the Court-Fees Act, 870 (Act VII of 1870) hereinafter called the principal Act, in its application to Assam, in the manner hereinafter appearing;

\* Published in the Assam Gazette, dated the 8th September, 1954

It is hereby enacted in the Fifth Year of the Republic of India as follows:

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1954.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force at once.

**2. Amendment of S. 1 (3) of Assam Act VIII of 1950.**

In sub-S. (3) of S. 1. of the Assam Court-Fees (Amendment) Act, 1950, all full stop shall be inserted after the figure "1950" and the words "and shall remain in force for a period of five years" shall be deleted.

**3. Amendment of Schedule II, Art. 1.**

**Assam: Nagaland**

For Art. 1 *substitute* the following:

| Number |   | Proper<br>fee  |
|--------|---|----------------|
| 1.     | (a) When presented to any officer of the Custom or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or                                      | Fifty<br>paise |
|        | When presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservance or improvement of any place, if the application or petition relates solely to such conservancy or improvement; or                  |                |
|        | When presented to any civil court other than a principal civil court of original jurisdiction, or to any Court of Small Causes constituted under Act No 16 of 1868, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount |                |

or value of the subject-matter is less than; or

When presented to any civil, criminal or revenue court or to any board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such court, board or officer or of any other document or record in such court or office;

Seven  
rupees

(b) When presented to a regional transport authority or State Transport Authority containing a prayer for permits for contract carriage, stage carriage, private carrier or public carrier or for any other purpose.

and  
fifty  
naye  
paisa

#### **4. Amendment of Schedule II, Art 11.**

[Further Amendment by Assam Act VII of 1963.]

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1955\***

**(Assam Act XXII of 1955)**

**[Received to assent of the Governor of Assam on the  
22nd December, 1955]**

**An Act further to amend the Court-Fees Act, 1870  
(Act VII of 1870)**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the Principal Act, in its application to Assam in the manner herein after appearing:

It is hereby enacted in the Sixth Year of the Republic of India as follows:

---

\* Published in the Assam Gazette, dated 13-12-1955.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court Fees (Amendment) Act, 1955.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force at once.

**2. Amendment of Schedule II, art. 11. [Further amended by Assam Act, VII, of 1963]**

---

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1958 \***

**(Assam Act III of 1958)**

*[Received the assent of the Governor on the 26<sup>th</sup> March, 1958]*

*[1st April, 1958]*

**An Act further to amend the Court-Fees Act, 1870  
(Act VII of 1870) in its application to Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870) herein after called the principal Act, in its application to Assam in the manner hereinafter appearing:

It is hereby enacted in the Ninth Year of the Republic of India as follows:

\* Published in the Assam Gazette, dated 18-12-1955.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1958.
- (2) It extends to the whole to the State of Assam.
- (3) It shall come in to force with effect from the 1st April, 1958.

**2. Amendment of Schedule I, Art 1.**

**Assam: Nagaland**

For Art .1 the following article was *substituted*, viz;

| Number  | Proper fee   |
|---|--|
| "1. Plaintiff, written statement pleading a set-off or counter claim or memorandum of appeal (Not otherwise provided for in | When the amount or value of the subject-matter in dispute does not exceed one hundred rupees, for every five rupees, or part thereof, of such amount or value, and |

this Act) or of  
cross-objection  
presented to  
any civil or  
revenue court  
except those  
mentioned in  
S. 3.

When such amount or  
value exceeds one  
hundred rupees, for every  
ten rupees or part thereof  
in excess of one hundred  
rupees, up to one  
hundred and fifty rupees,

and

When such amount or  
value exceeds one  
hundred and fifty rupees,  
for every ten rupees, or  
part thereof, up paisc up  
to one thousand rupees,

and

When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees,

and

When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of ten thousand rupees, up to twenty thousand rupees,

and

- "1. Plaintiff, written statement pleading a set-off or counter When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part thereof,

Fifteen rupees.

Twenty-two rupees and fifty naye paise

Thirty rupees.

claim or in excess of twenty thousand rupees, up to fifty thousand rupees, otherwise provided for in this Act) or of cross-objection presented to any Civil or Revenue Court except those mentioned in S. 3.

When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, or part thereof, in excess of fifty thousand rupees.

Thirty-seven rupees and fifty naye paise:

Provided that the maximum fee leviable on a plaint or memorandum of appeal shall not exceed ten thousand rupees."

**3. Amendment of Schedule I, Art. 6.**

In the third Column in Art. 6. of Schedule I for the words "eight annas" opposite Cl. (a) in the second column, the words "fifty naye paisa" shall be substituted.

**4. Amendment of table of rate of ad valorem fees.**

For the table of rates of *ad valorem* fees leviable on the institution of suits, at the end of Schedule I to the principal Act, the table set forth in the Schedule to this Act shall be substituted:

## THE SCHEDULE

### Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court- Fees (Amendment)  
Act, 1958.]

| When the<br>amount or<br>value of the<br>subject -<br>matter exceeds | But does not<br>exceed | Proper fee |
|--|------------------------|------------|
|  |                        | (1)        |
| Rs.  | Rs.                    | Rs. Np.    |
| ...  | 5                      | 0.50       |
| 5  | 10                     | 1.00       |
| 10   | 15                     | 1.50       |
| 15   | 20                     | 2.00       |
| 20   | 25                     | 2.50       |
| 25   | 30                     | 3.00       |
| 30   | 35                     | 3.50       |
| 35   | 40                     | 4.00       |
| 40   | 45                     | 4.50       |
| 45   | 50                     | 5.00       |

|     |     |       |
|-----|-----|-------|
| 50  | 55  | 5.50  |
| 55  | 60  | 6.00  |
| 60  | 65  | 6.50  |
| 65  | 70  | 7.00  |
| 70  | 75  | 7.50  |
| 75  | 80  | 8.00  |
| 80  | 85  | 8.50  |
| 85  | 90  | 9.00  |
| 90  | 95  | 9.50  |
| 95  | 100 | 10.00 |
| 100 | 110 | 11.75 |
| 110 | 120 | 13.50 |
| 120 | 130 | 15.25 |
| 130 | 140 | 18.75 |
| 140 | 150 | 19.95 |
| 150 | 160 | 21.15 |
| 160 | 170 | 22.15 |
| 170 | 180 | 22.35 |
| 180 | 190 | 23.55 |
| 190 | 200 | 24.25 |
| 200 | 210 | 25.95 |
| 210 | 220 | 27.15 |
| 220 | 230 | 28.35 |
| 230 | 240 | 29.55 |
| 240 | 250 | 30.75 |
| 250 | 260 | 31.95 |
| 260 | 270 | 33.15 |
| 270 | 280 | 34.35 |

|     |     |       |
|-----|-----|-------|
| 280 | 290 | 35.55 |
| 290 | 300 | 36.75 |
| 300 | 310 | 37.95 |
| 310 | 320 | 39.15 |
| 320 | 330 | 40.35 |
| 330 | 340 | 41.55 |
| 340 | 350 | 42.75 |
| 350 | 360 | 43.95 |
| 360 | 370 | 45.15 |
| 370 | 380 | 46.35 |
| 380 | 390 | 47.55 |
| 390 | 400 | 48.75 |
| 400 | 410 | 49.95 |
| 410 | 420 | 51.15 |
| 420 | 430 | 52.35 |
| 430 | 440 | 53.55 |
| 450 | 450 | 54.75 |
| 460 | 460 | 55.95 |
| 470 | 470 | 57.15 |
| 480 | 480 | 58.35 |
| 490 | 490 | 59.55 |
| 500 | 500 | 60.75 |
| 510 | 510 | 61.95 |
| 520 | 520 | 63.15 |
| 530 | 530 | 64.35 |
| 540 | 540 | 65.55 |
| 550 | 550 | 66.75 |
| 560 | 560 | 69.15 |

|     |     |        |
|-----|-----|--------|
| 570 | 570 | 70.35  |
| 580 | 580 | 71.55  |
| 590 | 590 | 72.75  |
| 600 | 600 | 73.95  |
| 610 | 610 | 75.15  |
| 620 | 620 | 76.35  |
| 630 | 630 | 77.55  |
| 640 | 640 | 78.75  |
| 650 | 650 | 79.95  |
| 660 | 660 | 81.15  |
| 670 | 670 | 82.35  |
| 680 | 680 | 83.55  |
| 690 | 690 | 84.75  |
| 700 | 700 | 85.95  |
| 710 | 710 | 87.15  |
| 720 | 720 | 88.35  |
| 730 | 730 | 89.55  |
| 740 | 740 | 90.75  |
| 750 | 750 | 91.95  |
| 760 | 760 | 93.15  |
| 770 | 770 | 94.35  |
| 780 | 780 | 95.55  |
| 790 | 790 | 96.75  |
| 800 | 800 | 97.95  |
| 810 | 810 | 99.15  |
| 820 | 830 | 100.35 |
| 830 | 840 | 101.55 |
| 840 | 850 | 102.75 |

|       |       |        |
|-------|-------|--------|
| 850   | 860   | 103.95 |
| 860   | 870   | 105.15 |
| 870   | 880   | 106.35 |
| 880   | 890   | 107.55 |
| 890   | 900   | 108.75 |
| 900   | 910   | 109.95 |
| 910   | 920   | 111.15 |
| 920   | 930   | 112.35 |
| 820   | 830   | 100.35 |
| 930   | 940   | 113.55 |
| 940   | 950   | 114.75 |
| 950   | 960   | 115.95 |
| 960   | 970   | 117.15 |
| 970   | 980   | 118.35 |
| 980   | 990   | 119.55 |
| 990   | 1,000 | 120.75 |
| 1,000 | 1,100 | 128.95 |
| 1,100 | 1,200 | 135.75 |
| 1,200 | 1,300 | 143.25 |
| 1,300 | 1,400 | 150.75 |
| 1,400 | 1,500 | 158.25 |
| 1,500 | 1,600 | 165.75 |
| 1,600 | 1,700 | 173.25 |
| 1,700 | 1,800 | 180.75 |
| 1,800 | 1,900 | 188.25 |
| 1,900 | 2,000 | 190.75 |
| 2,000 | 2,100 | 203.25 |
| 2,100 | 2,300 | 218.25 |

|       |       |        |
|-------|-------|--------|
| 2,300 | 2,400 | 225.75 |
| 2,400 | 2,500 | 233.25 |
| 2,500 | 2,600 | 240.75 |
| 2,600 | 2,700 | 248.25 |
| 2,700 | 2,800 | 255.75 |
| 2,800 | 2,900 | 263.25 |
| 2,900 | 3,000 | 270.75 |
| 3,000 | 3,100 | 270.75 |
| 3,100 | 3,200 | 285.75 |
| 3,200 | 3,300 | 293.25 |
| 3,300 | 3,400 | 300.75 |
| 3,400 | 3,500 | 308.75 |
| 3,500 | 3,600 | 315.75 |
| 3,600 | 3,700 | 323.25 |
| 3,700 | 3,800 | 330.75 |
| 3,800 | 3,900 | 338.25 |
| 3,900 | 4,000 | 345.75 |
| 4,000 | 4,100 | 353.25 |
| 4,100 | 4,200 | 360.75 |
| 4,200 | 4,300 | 368.75 |
| 4,300 | 4,400 | 375.75 |
| 4,400 | 4,500 | 383.25 |
| 4,500 | 4,600 | 390.75 |
| 4,600 | 4,700 | 398.25 |
| 4,700 | 4,800 | 405.75 |
| 4,800 | 4,900 | 413.25 |
| 4,900 | 5,000 | 420.75 |
| 5,000 | 5,100 | 428.25 |

|       |       |        |
|-------|-------|--------|
| 5,100 | 5,200 | 435.75 |
| 5,200 | 5,300 | 443.25 |
| 970   | 980   | 118.35 |
| 5,300 | 5,400 | 450.75 |
| 5,400 | 5,500 | 458.75 |
| 4,500 | 4,600 | 465.75 |
| 4,600 | 4,700 | 473.25 |
| 4,700 | 4,800 | 480.75 |
| 4,800 | 4,900 | 488.25 |
| 4,900 | 6,000 | 49.75  |
| 6,000 | 6,100 | 503.25 |
| 6,100 | 6,200 | 510.75 |
| 6,200 | 6,300 | 518.25 |
| 6,300 | 6,400 | 525.75 |
| 6,400 | 6,500 | 533.25 |
| 6,500 | 6,600 | 540.75 |
| 6,600 | 6,700 | 548.25 |
| 6,700 | 6,800 | 555.75 |
| 6,800 | 6,900 | 563.25 |
| 6,900 | 7,000 | 570.75 |
| 7,000 | 7,100 | 578.25 |
| 7,100 | 7,200 | 585.25 |
| 7,200 | 7,300 | 593.25 |
| 7,300 | 7,400 | 600.75 |
| 7,400 | 7,500 | 608.25 |
| 7,500 | 7,750 | 623.25 |
| 7,750 | 8,000 | 638.25 |
| 8,000 | 8,250 | 653.25 |

|        |        |          |
|--------|--------|----------|
| 8,250  | 8,500  | 668.25   |
| 8,500  | 8,750  | 683.25   |
| 8,750  | 9,000  | 698.25   |
| 9,000  | 9,250  | 713.25   |
| 9,250  | 9,500  | 728.25   |
| 9,500  | 10,000 | 758.25   |
| 10,000 | 10,500 | 780.75   |
| 10,500 | 11,000 | 803.25   |
| 11,000 | 11,500 | 825.75   |
| 11,500 | 12,000 | 848.25   |
| 12,000 | 12,500 | 870.75   |
| 12,500 | 13,000 | 893.25   |
| 13,000 | 13,500 | 915.75   |
| 13,500 | 14,000 | 938.25   |
| 14,000 | 14,500 | 960.75   |
| 14,500 | 15,000 | 983.25   |
| 15,000 | 15,500 | 1,005.75 |
| 15,500 | 16,000 | 1,028.25 |
| 16,000 | 16,500 | 1,050.75 |
| 16,500 | 17,000 | 1,073.25 |
| 17,000 | 17,500 | 1,095.75 |
| 17,500 | 18,000 | 1,118.25 |
| 18,000 | 18,500 | 1,140.75 |
| 18,500 | 19,000 | 1,163.25 |
| 19,000 | 19,500 | 1,185.75 |
| 19,500 | 20,000 | 1,208.25 |
| 20,000 | 21,000 | 1,238.25 |
| 21,000 | 22,000 | 1,268.25 |

|        |        |          |
|--------|--------|----------|
| 22,000 | 23,000 | 1,298.25 |
| 23,000 | 24,000 | 1,328.25 |
| 24,000 | 25,000 | 1,358.25 |
| 25,000 | 26,000 | 1,388.25 |
| 26,000 | 27,000 | 1,418.25 |
| 27,000 | 28,000 | 1,448.25 |
| 28,000 | 29,000 | 1,478.25 |
| 29,000 | 30,000 | 1,508.25 |
| 30,000 | 31,000 | 1,538.25 |
| 31,000 | 32,000 | 1,568.25 |
| 32,000 | 33,000 | 1,598.25 |
| 33,000 | 34,000 | 1,628.25 |
| 34,000 | 35,000 | 1,658.25 |
| 35,000 | 36,000 | 1,688.25 |
| 36,000 | 37,000 | 1,718.25 |
| 37,000 | 38,000 | 1,748.25 |
| 38,000 | 39,000 | 1,778.25 |
| 39,000 | 40,000 | 1,808.25 |
| 40,000 | 41,000 | 1,838.25 |
| 41,000 | 42,000 | 1,868.25 |
| 42,000 | 43,000 | 1,898.25 |
| 43,000 | 44,000 | 1,928.25 |
| 44,000 | 45,000 | 1,958.25 |
| 45,000 | 46,000 | 1,988.25 |
| 46,000 | 47,000 | 2,018.25 |
| 47,000 | 48,000 | 2,048.25 |
| 48,000 | 49,000 | 2,078.25 |
| 49,000 | 50,000 | 2,108.25 |

|          |          |          |
|----------|----------|----------|
| 50,000   | 55,000   | 2,145.75 |
| 55,000   | 60,000   | 2,183.25 |
| 60,000   | 65,000   | 2,220.75 |
| 65,000   | 70,000   | 2,258.25 |
| 70,000   | 75,000   | 2,295.75 |
| 75,000   | 80,000   | 2,333.25 |
| 80,000   | 85,000   | 2,370.75 |
| 85,000   | 90,000   | 2,408.25 |
| 90,000   | 95,000   | 2,445.75 |
| 95,000   | 1,00,000 | 2,483.25 |
| 1,00,000 | 1,05,000 | 2,520.75 |
| 1,05,000 | 1,10,000 | 2,558.25 |
| 1,10,000 | 1,15,000 | 2,595.75 |
| 1,15,000 | 1,20,000 | 2,633.25 |
| 1,20,000 | 1,25,000 | 2,670.75 |
| 1,25,000 | 1,30,000 | 2,780.25 |
| 1,30,000 | 1,35,000 | 2,745.75 |
| 1,35,000 | 1,40,000 | 2,783.25 |
| 1,40,000 | 1,45,000 | 2,820.75 |
| 1,45,000 | 1,50,000 | 2,858.25 |
| 1,50,000 | 1,55,000 | 2,628.25 |
| 1,55,000 | 1,60,000 | 2,933.25 |
| 1,60,000 | 1,65,000 | 2,970.75 |
| 1,65,000 | 1,70,000 | 3,008.25 |
| 1,70,000 | 1,75,000 | 3,045.75 |
| 1,75,000 | 1,80,000 | 3,083.25 |
| 1,80,000 | 1,85,000 | 3,120.75 |
| 1,85,000 | 1,90,000 | 3,158.25 |

|          |          |          |
|----------|----------|----------|
| 1,90,000 | 1,95,000 | 3,195.75 |
| 1,95,000 | 2,00,000 | 3,233.25 |
| 2,00,000 | 2,05,000 | 3,270.75 |

And the fee increases at the rate of thirty-seven rupees fifty naye paise for every five thousand rupee or part thereof, up to a maximum fee of ten thousand rupees, for example-

| When the amount or value of the subject matter exceeds. | But does not exceed | But does  | Proper fee |
|---|---------------------|-----------|------------|
| (1)   | (2)                 | (3)       |            |
| Rs.   | Rs.                 | Rs. Np    |            |
|   | 3,00,000            | 3,983,25  |            |
|   | 4,00,000            | 4,733.25  |            |
|   | 5,00,000            | 5,483.25  |            |
|   | 6,00,000            | 6,233.25  |            |
|   | 7,00,000            | 6,983.25  |            |
|   | 8,00,000            | 7,733.25  |            |
|   | 9,00,000            | 9,233.25  |            |
|   | 10,00,000           | 9,233.25  |            |
|   | 11,00,000           | 9,238.25  |            |
|   | 11,05,000           | 10,020.75 |            |

**5. Amendment of Schedule II, Art. I.**

- (1) In the third column in Art. I of Schedule II of the Principal Act, for the words "four annas" opposite Cl. (a) the words "twenty five naye paisa" shall be substituted.
- (2) In the third column in Article I of Schedule II of the Principal Act for the words "twelve annas" opposite Cl. (a) the words "twenty-five naye paisa" shall be substituted.

---

**THE ASSAM COURT-FEES (SECOND  
AMENDMENT) ACT, 1958 \***

**(Assam Act XX of 1958)**

**An Act further to amend the Court - Fees Act, 1870  
(Act VII of 1870) in its application to Assam.**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Ninth Year of the Republic of India as follows:

**1. Short title, extent and commencement.**

(i) This Act may be called the Assam Court-Fees (Second Amendment) Act, 1958.

\* Received the assent of the Governor on the 16<sup>th</sup> June, 1958, published in the Assam Gazette, Extraordinary, dated the 18<sup>th</sup> June, 1958.

(ii) It extends to the whole of the State of Assam.

(iii) It shall come into force at once.

**2. Amendment of Schedule II, Art. 11.**

In Cl. (c) in the second column in Art. 11 of Schedule II to the Principal Act, a full stop shall be inserted after the figure "1939" and the words "or to an appellate authority prescribed under the Assam Sales Tax Act, 1947" following the figure "1939" be deleted.

-----

**THE ASSAM COURT-FEES (AMENDMENT) ACT,  
1960 \***

**(Assam Act No XII of 1960)**

**An Act further to amend the Court -Fees Act, 1870  
with reference to the sale of Court-Fees in Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-fees Act, 1870 (Act VII of 1870), in its application to Assam in the manner hereafter appearing;

It is hereby enacted in the Eleventh year of Republic of India as follows:

**1. Short title, extent and commencement.**

- (i) This Act may be called the Assam Court-Fees (Amendment) Act, 1960.
- (ii) It extend to the whole of Assam

\* Received the assent of the Governor on the 31<sup>st</sup> March, 1960, published in the Assam Gazette, Extraordinary, dated the 31<sup>st</sup> March, 1960.

(iii) It shall come into force with effect from the 1st April, 1960

**2. Amendment of Schedule II, Art. 1 of Act VII of 1870.**

In Art. 1 of Schedule II of the Court-Fees Act, 1870 -

(1) In the second column of Cl. (c) after the words "for any construction" the following words shall be inserted, namely;

"or any other purpose" ; and

(2) after Cl. (c) the following new clause in the second column and entry in the third column shall be added, namely:

"(f) When presented to an Appropriate Revenue authority for demarcation of land -

Rs.

(i) When the area of such land does 2.00

not exceed Five bighas

(ii) for each subsequent area

of Five bighas or part 1.00  
thereof

---

**THE ASSAM COURT-FEES (AMENDMENT)**  
**ACT, 1963\***

**(Assam Act No. VIII of 1963)**

**An Act further to amend the Court-Fees Act, 1870, in  
its application to Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the Fourteenth Year of the Republic of India as follows:

**1. Short title, extent and commencement.**

- (1) This Act may be called the Assam Court-Fees (Amendment) Act, 1963.
  
- (2) It extends to the whole of Assam.

\*Received the assent of the Governor on the 23<sup>rd</sup> April, 1963, published in the Assam Gazette Extraordinary, dated the 26<sup>th</sup> April, 1963.

(3) It shall come into force with effect from the First day of April 1963

**2. Amendment of Schedule I and II of the Act VII of 1870.**

In the Principal Act -

(1) In Schedule I, for Article numbers 6, 7, 8, and 9 the following shall be substituted, namely:

| Number   | Proper fee  |
|--|-------------|
| “6. Copy of When such judgment or translation of a order is passed by any judgment or order Civil Court other than a not being, or having High Court, or by the the force of, a Presiding Officer of any decree Revenue Court or Officer, or by any other Judicial or executive Authority. |             |
| (a) If the amount or value of the subject-matter is fifty or less than fifty rupees.   | One rupee.  |
| (b) If such amount or value exceeds fifty  | Two rupees. |

rupees

When such judgment or order is passed by a High Court. Four rupees.

7. Copy of decree or order having force of a decree When such decree or order is made by any Civil Court other than a High Court, or by any Revenue Court

(a) If the amount or value of the subject-matter of the suit where in such decree or order is made is fifty or less than fifty rupees. Two rupees.

(b) If such amount or value exceeds fifty rupees. Three rupees.

When such decree or order is made by a High Court. Seven rupees and fifty naye paisa.

|   |   |  |
|---|---|--|
| 8. Copy of any document liable to stamp-duty under the Indian Stamp Act, 1899 (Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn.  | (a) When the stamp-duty chargeable on the original does not exceed one rupee.         | The amount of the duty chargeable on the original. |
| 9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or Office, or from the office of any chief officer charged with the executive administration of Division. | (b) In any other case   | One rupee.   |
|   | For every three hundred and sixty words or fraction of three hundred any sixty words. | One rupee."  |

(2) For Schedule II, the following shall be substituted, namely:

## **"SCHEDULE II**

### **Fixed Fees**

| Number                     | Proper Fee   |
|----------------------------|--|
| 1. Application or petition | <p>(a) When presented to any Fifty naye paisa officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealings; or</p> <p>when presented to any Municipal Board or other local authority constituted under any Act for the time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such</p> |

conservancy or improvement; or

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No. 11 of 1865 or under Act No. 1968, S. 20 or to a Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees; or

when presented to any Civil, Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment decree or order passed by such Court, Board or officer, or of any other document on record in such Court or Office.

(b) When presented in a Seven rupees and  
Regional Transport Authority or fifty naye paise.

State Transport Authority  
containing a prayer for permit  
for Contract Carriage, Stage  
Carriage, Private Carrier or  
Public Carrier or for any other  
purpose

(c) When containing a In the case or a complaint or charge of any complaint or charge offence other than an offence for of an offence which police office may, under presented to a the Criminal Procedure Code, criminal court or in arrest without warrant and the case of an presented to any Criminal application or Court; or petition presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject-matter of the application or petition relates exclusively or such engagement- one rupee and fifty paise and in other case one rupee.

1. when presented to Civil, Criminal or Revenue Court, or to a Collector or any revenue officer having jurisdiction equal or ordinary to or Collector or to any Magistrate in his executive capacity and not otherwise provided for by the Act, or to deposit in Court as revenue or rent; or

for determination by a Court of the amount of compensation to be paid by a landlord to his tenant; or

when presented to a Collector or other officer making a settlement of land revenue, or to a Board of Revenue, or a Commissioner of Revenue relating to matters connected with the assessment of land or the ascertainment of rights thereto or interest therein, if presented previous to the final confirmation of such settlement; or

when presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with Government, and when the subject matter of the application or petition relates exclusively to such engagement.

(d) When presented to a Chief Three rupees Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

(e) When presented to a High Court. Six rupees.

(f) When presented to any officer Seven rupees containing prayer for settlement of and fifty naye fishery, ferry, forest produce, forest paise. mahlals, elephant mahlals, or an officer giving terms for acceptance of Government for any construction or an application for a permit or license to deal in controlled commodities.

(g) When presented to an Appropriate Revenue Authority for demarcation Authority for demarcation of land –

(i) when the area of such land Two rupees. does not exceed one hectare.

One rupee.

(ii) for each subsequent area of one hectare or part thereof. One rupee.

|      |   |   |
|------|---|---|
| 1-A. | When the Court grants the One rupee and application and is of opinion that the fifty naye paice transmission of such record involves in addition to the use records involves the use of any fee levied on the post. | the application under Cl. (a), Cl. (c) or Cl. (e) of Art. 1 of this Schedule. |
| 2.   | Application for leave to sue as a pauper.   | One rupee.  |

|  |   |               |
|--|---|---------------|
| 3. Application<br>for leave to<br>appeal as<br>a pauper. | (a) When presented to a District<br>Court.              | Two rupees.   |
|  | (b) When presented to a<br>commissioner or a High Court | Three rupees. |

4.....

5. Plaintiff or  
memorandum  
of  
appeal in a  
suit to  
establish  
or disprove  
a right of  
occupancy.

6. Bail-bond  
or other  
instrument  
of  
obligation  
given in  
pursuance  
of an order  
made by a  
Court or  
Magistrate.

One rupee.

under any  
section of the  
Code of  
Criminal  
Procedure  
1898 (Act V of  
1898) on the  
Code of Civil  
Procedure,  
1908) and not  
otherwise  
provided for  
by this Act.

7.

Undertaki  
ng under  
S.49 of the  
Indian  
Divorce  
Act 1859  
(Act IV of  
1959)

8.....

9.....

10. When presented for the conduct of  
Mukhtarna any one case –  
ma or  
Wakaltna  
ma

(a) to any Civil or Criminal Court  
other than a High Court, or to  
any Revenue Court, or to any  
Collector or Magistrate, or other  
executive officer except such as One rupee.  
are mentioned in Cls. (b) and (c)  
of this number.

(b) to a Commissioner of Revenue,  
Circuit or Customs officer or to  
any officer charged with the  
executive administration of a  
Division, not being the Chief Two rupees and  
Revenue or Executive Authority. fifty naye paise.

(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or executive authority or an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority prescribed under the Assam Sales Tax Act, Five rupees. 1947 (Assam Act XVII of 1947).

11. (a) Memorandum of appeal when the appeals is not from a decree or an order having the force of a decree, and is presented to any Civil Court other than a High Court, or to any Revenue Court or executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in Cl. (b)

(b) to an Excise Appellate Authority under R. 340 of the Assam Fifteen rupees Excise Rules.

(c) to a high Court or Chief Commissioner, or other Chief Controlling Executive or Revenue Authority except an authority prescribed in Cl. (b).

(d) to an Excise Appellate Authority under R.341 of the Assam Fifty rupees. Excise Rules.

(e) to a high Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of Fifteen rupees. 1939).

(f) to a High Court in appeal and revision matters arising out of settlement of fisheries -

- (i) when the bid money is below ten thousand rupees. Fifteen rupees.
- (ii) when the bid money is above ten thousand rupees but below twenty thousand rupees. Twenty-five rupees.
- (iii) when the bid money is above twenty thousand rupees. Thirty rupees.

12. Caveat. Ten rupees.

13. Application under Act No. 10 of 1859, S. 26, or Bengal Act No. 6 of 1862, S. 9, or Bengal Act No. 8 of 1869, S. Five rupees.

|  |             |
|--|-------------|
| 14. Petition in<br>suit under<br>the Native<br>Converts'<br>Marriage<br>Dissolutio<br>n      Act.<br>1866 (Act<br>XXI      of<br>1866) | Five rupees |
| 15 .....   |             |
| 16.....  |             |
| 17. Plaintiff or<br>memorand<br>um      of<br>appeal      in<br>each of the<br>following<br>suits:                                     |             |

(i) to alter or  
set aside a  
summary  
decision or  
order of  
any of the  
Civil  
Courts not  
establishe  
d by  
Letters  
Patent or  
of any  
Revenue  
Court;

(ii) to alter or  
cancel any  
entry in a  
register of  
the names  
of  
proprietors  
of revenue  
paying  
estates.

Fifteen rupees.

Fifteen rupees.

(iii) to obtain  
a  
declaratory  
decree  
where no  
consequen  
ce relief is  
prayed. Twenty rupees

(iv) to set  
aside an  
award. Fifteen rupees.

(v) to set aside  
an  
adoption. Twenty rupees.

(vi) every  
other suit  
where it is  
not  
possible to  
estimate at  
a money-  
value the  
subject-  
matter in  
dispute,  
and which  
is not  
otherwise  
provided  
for by this  
Act.

18.

|  |                                     |                 |
|--|-------------------------------------|-----------------|
| Application under S. 14 or S. 20 of the Indian Arbitration Act, 1940 (Act X of 1940), for a direction for filing an award or for an order filing an agreement. | When presented to a Munsif's Court. | Fifteen rupees. |
|  | When presented to any other Court.  | Fifty rupees.   |

19.

Agreement  
in writing  
stating a  
question  
for the  
opinion of  
the Court  
under the  
Code of  
Civil  
Procedure,  
1908 (Act  
V of 1908)

Fifteen rupees.

20. Every petition under the Indian Divorce Act, 1869 (Act IV of 1869) Twenty rupees except petition under S. 44 of the same Act, and every memorandum of appeal under S. 55 of the same Act.

21. Plaintiff or  
memorandum  
of appeal  
under the  
Parsi  
Marriage and  
Divorce Act.  
1865 (Act XV  
of 1865)

Twenty rupees.

**THE COURT-FEES (ASSAM AMENDMENT)  
ACT, 1972 \***

**(Assam Act XXVII of 1972)**

**[Received the assent of the Governor on the 8<sup>th</sup>  
December, 1972]**

**An Act further to amend the Court-Fees Act, 1870  
in its application to Assam**

**Preamble.**

Whereas it is expedient further to amend the Court-Fees Act, 1870 (Act VII of 1870), hereinafter called the Principal Act, in its application to Assam in the manner hereinafter appearing;

It is hereby enacted in the twenty-third years of the Republic of India as follows:

\* Published in the Assam Gazette, Extraordinary, dated the 13<sup>th</sup> December, 1972.

**1. Short title, extent and commencement.**

- (1) This Act may be called the Court-Fees (Assam Amendment) Act, 1972.
- (2) It extends to the whole of Assam.
- (3) It shall come in to force on such date as the State Government may, by notification in the official Gazette, appoint.

**2. Amendment of Schedule I of Act VII of 1870.**

In Schedule I to the Principal Act.

- (1) for Art. 1, the following shall be substituted, namely:

| Number   |   | Proper fee        |
|--|---|-------------------|
| (1)  | (2)   | (3)               |
| “1. Plaintiff,<br>written<br>statement<br>pleading a | When the amount<br>or value of the<br>subject-matter in<br>dispute does not | Fifty-five paise. |

|   |   |
|---|---|
| <p>set off or exceed one<br/> counter- hundred rupces,<br/> claim or for evry five<br/> memorandum rupees or part<br/> of appeal thereof of such<br/> (not other - amount or value.<br/> wise<br/> provided for<br/> in this Act,<br/> or of cross<br/> objection<br/> presented to and<br/> any Civil or<br/> Revenue<br/> Court<br/> except those<br/> mentioned<br/> in S. 3</p> |   |
| <p>When such amount<br/> or value exceeds<br/> one hundred<br/> rupces, for every ten<br/> rupces or part<br/> thereof, in excess of<br/> one hundred<br/> rupces up to one<br/> hundred and fifty<br/> rupces</p>  | <p>One rupee and<br/> ninety-five<br/> paise.</p> |

|   |   |
|---|---|
| and   |   |
| When such amount<br>or value exceeds<br>one hundred and<br>fifty rupees, for<br>every ten rupees, or<br>part thereof up to<br>one hundred<br>rupees.  | One rupees and<br>forty paisa             |
| and   |   |
| When such amount<br>or value exceeds<br>one thousand<br>rupees, for every<br>one hundred<br>rupees, or part<br>thereof in excess of<br>one thousand<br>rupees up to seven<br>thousand five<br>hundred rupees. | Eight rupees<br>and twenty-five<br>paisa. |
| and   |   |

|   |  |
|---|--|
| <p>When such amount or value exceeds seven thousand five hundred rupees, for every two hundred and fifty rupees, or part thereof, in excess of seven thousand five hundred rupees up to ten thousand rupees.</p> <p>and</p> | <p>Sixteen rupees and fifty paisa</p>            |
| <p>When such amount or value exceeds ten thousand rupees, for every five hundred rupees, or part thereof, in excess of the thousand rupees, up to twenty thousand rupees.</p> <p>and</p>                                    | <p>Twenty-four rupees and seventy-five paisa</p> |

|  |   |
|--|---|
|  |   |
| When such amount or value exceeds twenty thousand rupees, for every one thousand rupees, or part hereof in excess of twenty thousand rupees up to fifty thousand rupees.     | Thirty-three rupees                     |
| and  |   |
| When such amount or value exceeds fifty thousand rupees, for every five thousand rupees, for every five thousand rupees, or part thereof in excess of fifty thousand rupees. | Forty-one rupees and twenty-five paise. |
| Provided that  | Forty-one                               |

|   |  |
|---|--|
| <p>maximum fee<br/>leviable on a plaint<br/>or memorandum of<br/>appeal shall not<br/>exceed eleven<br/>thousand rupees".</p> | <p>rupees and<br/>twenty-five<br/>paisa:</p> |
|---|--|

(2) for Arts. 6, 7, 8, and 9 and 9 the following shall be substituted, namely:

| Number<br>(1)  | (2)  | Proper fee<br>(3) |
|--|--|-------------------|
| "6. Copy or<br>translation of a<br>judgment or<br>order not being<br>or having the<br>force of a<br>decree | When such<br>judgment or order<br>is passed by any<br>Civil Court other<br>than High Court,<br>or by the<br>Presiding officer<br>of any Revenue<br>court or officer or<br>by any other<br>Judicial or<br>Executive<br>Authority: |                   |
|  |  |                   |

|   |  |                             |
|---|--|-----------------------------|
|   | (a) if the amount or value of the subject-matter is fifty or less than fifty rupees. | One rupee and ten paisa     |
|   | (b) if such amount or value exceeds fifty rupees.                                    | Two rupees and twenty paisa |
| 7. Copy of decree or order having the force of a decree | (c) when such judgment or order is passed by a High Court.                           | Four rupees and forty paisa |

|   |  |                             |
|---|--|-----------------------------|
|   | <p>(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.</p> | Two rupees and twenty paise |
| 7. Copy of a decree or order having the force of a decree | When such decree or order is made by any Civil Court other than a High Court, or by any revenue Court –                                      |                             |
|   | <p>(a) if the amount or value of the subject-matter of the suit wherein such decree or order is made is fifty or less than fifty rupees.</p> | Two rupees and twenty paise |

|  |   |  |
|--|---|--|
|  | (b) if such amount or value exceeds fifty rupees.                             | Three rupees and thirty paise                      |
|  | (c) when such decree or order is made by High Court.                          | Eight rupees and twenty five paise                 |
| 8. Copy of any document liable to stamp-duty under the Indian Stamp act, 1899 (Act II of 1899), when left by any party to a suit or proceeding in place of the original withdrawn. | (a) when the stamp-duty chargeable on the original does not exceed one rupee. | The amount of the duty chargeable on the original. |
|  | (b) in any other case   | One rupees and twenty paise.                       |

|  |  |                             |
|--|--|-----------------------------|
| 9. Copy of any revenue or judicial proceeding or order not otherwise provided for by this Act, or copy of any account, statement, report or the like, taken out of any Civil or Criminal or Revenue Court or office or from the office of any Civil Officer charged with the executive administration of Division. | For every three hundred and sixty words or fraction of three hundred and sixty words | One rupee and twenty paise" |
|--|--|-----------------------------|

(3) The table of rates of ad valorem fees leviable on the institution of suits at the end shall be substituted by the following:

## THE SCHEDULE

### Table of rates of ad valorem fees leviable on the institution of suits

[See Section 4 of the Assam Court-fees (Amendment) Act, 1958]

| When the amount or value of the subject-matter exceeds | But does not exceed | Proper fee |
|--|---------------------|------------|
| (1)  | (2)                 | (2)        |
| Rs.  | Rs.                 | Rs. Np.    |
| ...  | 5                   | 0.55       |
| 5  | 10                  | 1.10       |
| 10   | 15                  | 1.65       |
| 15   | 20                  | 2.20       |
| 20   | 25                  | 2.75       |
| 25   | 30                  | 3.30       |
| 30   | 35                  | 3.38       |
| 35   | 40                  | 4.40       |

|     |     |       |
|-----|-----|-------|
| 10  | 15  | 1.95  |
| 15  | 50  | 5.50  |
| 50  | 55  | 6.05  |
| 55  | 60  | 6.60  |
| 60  | 65  | 7.15  |
| 65  | 70  | 7.70  |
| 70  | 75  | 8.25  |
| 75  | 80  | 8.80  |
| 80  | 85  | 9.35  |
| 85  | 90  | 9.90  |
| 90  | 95  | 10.45 |
| 95  | 100 | 11.00 |
| 100 | 110 | 12.95 |
| 110 | 120 | 14.85 |
| 120 | 130 | 16.80 |
| 130 | 140 | 18.70 |
| 140 | 150 | 20.65 |
| 150 | 160 | 22.25 |
| 160 | 170 | 23.30 |
| 170 | 180 | 24.60 |
| 180 | 190 | 25.90 |

|     |     |          |
|-----|-----|----------|
| 190 | 200 | 27.25    |
| 200 | 210 | 20.55    |
| 210 | 220 | 29.55    |
| 220 | 230 | 31.20    |
| 230 | 240 | 32.50    |
| 240 | 250 | 33.85    |
| 250 | 260 | 35.15    |
| 260 | 270 | 36.50    |
| 270 | 280 | 37.80    |
| 280 | 290 | 39.15    |
| 290 | 300 | 40.45    |
| 300 | 310 | 41.75    |
| 310 | 320 | 43.10    |
| 320 | 330 | 44.40    |
| 330 | 340 | 45.70340 |
| 340 | 350 | 47.50    |
| 350 | 360 | 41.35    |
| 360 | 370 | 49.70    |
| 370 | 380 | 51.00    |
| 380 | 390 | 52.35    |
| 390 | 400 | 53.65    |

|     |     |       |
|-----|-----|-------|
| 400 | 410 | 51.95 |
| 410 | 420 | 56.30 |
| 420 | 430 | 57.60 |
| 430 | 440 | 58.90 |
| 440 | 450 | 60.25 |
| 450 | 460 | 61.25 |
| 460 | 470 | 62.90 |
| 470 | 480 | 64.25 |
| 480 | 490 | 56.55 |
| 490 | 500 | 66.85 |
| 500 | 510 | 38.15 |
| 510 | 520 | 69.50 |
| 520 | 530 | 70.80 |
| 530 | 540 | 72.15 |
| 540 | 550 | 73.45 |
| 550 | 560 | 74.75 |
| 560 | 570 | 76.10 |
| 570 | 580 | 77.40 |
| 580 | 590 | 78.75 |
| 590 | 600 | 80.05 |
| 600 | 610 | 81.32 |

|     |     |        |
|-----|-----|--------|
| 610 | 620 | 82.70  |
| 620 | 630 | 84.00  |
| 630 | 640 | 85.30  |
| 640 | 650 | 86.65  |
| 650 | 660 | 87.95  |
| 660 | 670 | 89.30  |
| 670 | 680 | 90.60  |
| 680 | 690 | 91.95  |
| 690 | 700 | 93.25  |
| 700 | 710 | 94.55  |
| 710 | 720 | 95.90  |
| 720 | 730 | 97.20  |
| 730 | 740 | 98.55  |
| 740 | 750 | 99.85  |
| 750 | 760 | 101.15 |
| 760 | 770 | 102.50 |
| 770 | 780 | 103.80 |
| 780 | 790 | 105.15 |
| 790 | 800 | 106.75 |
| 800 | 810 | 107.75 |
| 810 | 820 | 109.10 |

| When the amount or<br>value of the subject-<br>matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
|--|----------------------------|-------------------|
| Rs.  | Rs.                        | Rs. Np.           |
| 820  | 830                        | 110.40            |
| 830  | 840                        | 111.75            |
| 840  | 850                        | 113.05            |
| 850  | 860                        | 114.35            |
| 860  | 870                        | 115.70            |
| 870  | 880                        | 117.00            |
| 880  | 890                        | 118.35            |
| 890  | 900                        | 119.65            |
| 900  | 910                        | 119.65            |
| 910  | 920                        | 122.30            |
| 920  | 930                        | 123.60            |
| 930  | 940                        | 124.95            |
| 940  | 950                        | 126.25            |
| 950  | 960                        | 127.55            |
| 960  | 970                        | 128.90            |
| 970  | 980                        | 130.20            |

|       |       |        |
|-------|-------|--------|
| 980   | 990   | 131.50 |
| 990   | 1,000 | 132.85 |
| 1,000 | 1,100 | 141040 |
| 1,100 | 1,200 | 145.35 |
| 1,200 | 1300  | 157.60 |
| 1,300 | 1,400 | 165.85 |
| 1,400 | 1,500 | 174.10 |
| 1,500 | 1,600 | 182.34 |
| 1,600 | 1,700 | 190.60 |
| 1,700 | 1,800 | 191.85 |
| 1,800 | 1,900 | 207.10 |
| 1,900 | 2,000 | 215.35 |
| 2,000 | 2,100 | 223.60 |
| 2,100 | 2,200 | 231.85 |
| 2,200 | 2,300 | 240.10 |
| 2,300 | 2,400 | 248.35 |
| 2,400 | 2,500 | 256.60 |
| 2,500 | 2,600 | 264.85 |
| 2,600 | 2,700 | 273.10 |
| 2,700 | 2,800 | 281.30 |
| 2,800 | 2,900 | 289.60 |

| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
|---|----------------------------|-------------------|
| Rs.   | Rs.                        | Rs.Np.            |
| 2,900   | 3,000                      | 297.85            |
| 3,000   | 3,100                      | 306.10            |
| 3,100   | 3,200                      | 314.35            |
| 3,200   | 3300                       | 322.60            |
| 3,300   | 3,400                      | 330.85            |
| 3,400   | 3,500                      | 339.10            |
| 3,500   | 3,600                      | 347.35            |
| 3,600   | 3700                       | 355.60            |
| 3,700   | 3800                       | 363.85            |
| 3,800   | 3,900                      | 372.10            |
| 3,900   | 4,000                      | 380.35            |
| 4,000   | 4,100                      | 388.60            |
| 4,100   | 4,200                      | 396.85            |
| 4,200   | 4,300                      | 405.10            |
| 4,300   | 4,400                      | 413.35            |

|       |       |        |
|-------|-------|--------|
| 4,100 | 4,500 | 421.60 |
| 4,500 | 4,600 | 429.85 |
| 4,600 | 4,700 | 438.10 |
| 4,700 | 4,800 | 446.35 |
| 4,800 | 4,900 | 454.60 |
| 4,900 | 5,000 | 462.85 |
| 5,000 | 5,100 | 471.10 |
| 5100  | 5,200 | 479.35 |
| 5,200 | 5,300 | 487.60 |
| 5,300 | 5,400 | 495.85 |
| 5,400 | 5,500 | 504.10 |
| 5,500 | 5,600 | 512.35 |
| 5,600 | 5,700 | 520.60 |
| 5,700 | 5,800 | 528.80 |
| 5,800 | 5,900 | 537.10 |
| 5,900 | 6,000 | 545.35 |
| 6,000 | 6,100 | 553.60 |
| 6,100 | 6,200 | 561.80 |
| 6,200 | 6,300 | 570.10 |
| 6,300 | 6,400 | 578.35 |
| 6,400 | 6,500 | 586.60 |

| 6,500   | 6,600                      | 594.85            |
|---|----------------------------|-------------------|
| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
| Rs.   | Rs.                        | RsNp.             |
| 6,600   | 6,700                      | 603.10            |
| 6,700   | 6,800                      | 611.35            |
| 6,800   | 6,900                      | 619.60            |
| 6,900   | 7,000                      | 627.85            |
| 7,000   | 7,100                      | 636.10            |
| 7,100   | 7,200                      | 644.35            |
| 7,200   | 7,300                      | 652.60            |
| 7,300   | 7,400                      | 660.85            |
| 7,400   | 7,500                      | 669.10            |
| 7,500   | 7,750                      | 685.60            |
| 7,750   | 8,000                      | 702.10            |
| 8,000   | 8,250                      | 735.10            |
| 8,250   | 8,500                      | 735.10            |
| 8,500   | 8,750                      | 751.60            |

|        |        |          |
|--------|--------|----------|
| 8,750  | 9,000  | 765.10   |
| 9,000  | 9,250  | 781.60   |
| 9,250  | 9,500  | 801.10   |
| 9,500  | 9,750  | 817.60   |
| 9,750  | 10,000 | 834.10   |
| 10,000 | 10,500 | 858.85   |
| 10,500 | 11,000 | 882.60   |
| 11,000 | 11,500 | 908.35   |
| 11,500 | 12,000 | 933.10   |
| 12,000 | 12,500 | 957.85   |
| 12,500 | 13,000 | 982.60   |
| 13,000 | 14,000 | 1,007.35 |
| 14,000 | 14,500 | 1,056.85 |
| 14,500 | 15,000 | 1,081.60 |
| 15,000 | 15,500 | 1,106.35 |
| 15,500 | 16,000 | 1,131.10 |
| 16,000 | 16,500 | 1,155.85 |
| 16,500 | 17,000 | 1,180.60 |
| 17,000 | 17,500 | 1,205.35 |
| 17,500 | 18,000 | 1,230.10 |
| 18,000 | 18,500 | 1,254.40 |

|        |        |          |
|--------|--------|----------|
| 18,500 | 19,000 | 1,279.60 |
| 19,000 | 19,500 | 1,301.35 |
| 19,500 | 20,000 | 1,329.10 |
| 20,000 | 21,000 | 1,356.10 |
| 21,000 | 22,000 | 1,395.10 |
| 22,000 | 23,000 | 1,428.10 |
| 23,000 | 24,000 | 1,461.10 |
| 24,000 | 25,000 | 1,494.10 |
| 25,000 | 26,000 | 1,527.10 |
| 26,000 | 27,000 | 1,593.10 |
| 27,000 | 28,000 | 1,593.10 |
| 28,000 | 29,000 | 1,626.10 |
| 29,000 | 30,000 | 1,659.10 |
| 30,000 | 31,000 | 1,692.10 |
| 31,000 | 32,000 | 1,725.10 |
| 32,000 | 33,000 | 1,758.10 |
| 33,000 | 34,000 | 1,791.10 |
| 34,000 | 35,000 | 1,824.10 |
| 35,000 | 36,000 | 1,857.10 |
| 36,000 | 37,000 | 1,890.10 |
| 37,000 | 38,000 | 1,923.10 |

|        |        |          |
|--------|--------|----------|
| 38,000 | 39,000 | 1,956.10 |
| 39,000 | 40,000 | 1,989.10 |
| 40,000 | 41,000 | 2,022.10 |
| 41,000 | 42,000 | 2,055.10 |
| 42,000 | 43,000 | 2,088.10 |
| 43,000 | 44,000 | 2,121.10 |
| 44,000 | 45,000 | 2,154.10 |
| 45,000 | 46,000 | 2,187.10 |
| 46,000 | 47,000 | 2220.10  |
| 46,000 | 47,000 | 2,220.10 |
| 47,000 | 48,000 | 2,253.10 |
| 48,000 | 49,000 | 2,286.10 |
| 49,000 | 50,000 | 2,319.10 |
| 50,000 | 55,000 | 2,360.35 |
| 55,000 | 60,000 | 2,401.60 |
| 60,000 | 65,000 | 2,442.85 |
| 65,000 | 70,000 | 2,484.10 |
| 70,000 | 75,000 | 2,525.35 |
|        |        |          |

| When the amount or value of the subject-matter exceeds<br>(1) | But does not exceed<br>(2) | Proper fee<br>(3) |
|---|----------------------------|-------------------|
| 75,000  | 80,000                     | 2,566.60          |
| 80,000  | 85,000                     | 2,607.85          |
| 85,000  | 90,000                     | 2,649.10          |
| 90,000  | 95,000                     | 2,690.35          |
| 95,000  | 1,00,000                   | 2,731.60          |
| 1,00,000  | 1,05,000                   | 2,772.85          |
| 1,05,000  | 1,10,000                   | 2,814.10          |
| 1,10,000  | 1,15,000                   | 2,855.35          |
| 1,15,00   | 1,20,000                   | 1,896.60          |
| 1,20,000  | 1,25,000                   | 2,937.85          |
| 1,25,000  | 1,30,000                   | 2,979.10          |
| 1,30,000  | 1,35,000                   | 3,020.35          |
| 1,35,000  | 1,40,000                   | 3,061.60          |
| 1,40,000  | 145000                     | 1,102.85          |

|          |          |          |
|----------|----------|----------|
| 1,45,000 | 1,50,000 | 3,144.10 |
| 1,50,000 | 1,55,000 | 3,185.35 |
| 1,55,000 | 1,60,000 | 3,226.60 |
| 1,60,000 | 1,65,000 | 3,267.85 |
| 1,65,000 | 1,70,000 | 3,309.10 |
| 1,70,000 | 175,000  | 3,350.35 |
| 1,75,000 | 1,80,000 | 3,391.60 |
| 180000   | 185,000  | 3,432.85 |
| 1,85,000 | 1,90,000 | 3,474.10 |
| 1,90,000 | 1,95,000 | 3,515.35 |
| 1,95,000 | 2,00,000 | 3,556.60 |
| 2,00,000 | 2,05,000 | 3,597.85 |

and the fee increases at the rate of forty one rupees and twenty five paise for every five thousand rupees or part thereof, up to a maximum fee of eleven thousand rupees, for example

| When the amount or value of the subject-matter exceeds | But does not exceed | Proper fee |
|--|---------------------|------------|
| (1)  | (2)                 | (3)        |
| Rs.  | Rs.                 | Rs. Np.    |
|  | 3,00,000            | 4,381.60   |
|  | 4,00000             | 5,206.60   |
|  | 5,00,000            | 6,031.60   |
|  | 6,00,000            | 6,856.60   |
|  | 7,00,000            | 6,681.60   |
|  | 8,00,000            | 8,506.60   |
|  | 9,00,000            | 9,331.60   |
|  | 10,00,000           | 10,981.60  |
|  | 11,00,000           | 10,981.60  |
|  | 11,05,000           | 11,022.85  |

**3. Amendment of schedule II of Act VII of 1870.**

For Schedule II to the principal Act, the following shall be substituted, namely:

## **"SCHEDULE II**

### **Fixed Fees**

| Number                            | Proper fee  |
|-----------------------------------|---|
| 1.<br>Application<br>or petition. | <p>(a) When presented to any officer of the Customs or Excise Department or to any Magistrate by any person having dealings with the Government, and when the subject-matter of such application relates exclusively to those dealing;</p> <p>or</p> <p>When presented to any Municipal Board or other local authority constituted under any Act for time being in force for the conservancy or improvement of any place, if the application or petition relates solely to such conservancy or improvement;</p> |

OR

when presented to any Civil Court other than a principal Civil Court of original jurisdiction, or to any Court of Small Causes constituted under Act No ii of 1865 or under Act No 16 of 1868, S. 20 or to Collector or other officer of revenue in relation to any suit or case in which the amount or value of the subject-matter is less than fifty rupees;

OR

when presented to any Civil Criminal or Revenue Court, or to any Board or executive officer for the purpose of obtaining a copy or translation of any judgment, decree or order passed by such Court, Board or officer, or of any other document on record is such Court or Office.

(b) When presented in a Regional Transport Authority or State Transport Authority containing a prayer for permit for Contract Carriage, Stage Carriage, Private Carrier or Public Carrier or for any other purpose.

1. Application or petition *contd.*

(c) When containing a complaint or charge of any offence other than an offence for which police officer may, under the Criminal Procedure Code, arrest without warrant and presented to any Criminal Court;

or

when presented to a Civil, Criminal or Revenue Court, or to a Collector or any Revenue Officer having jurisdiction

Eight rupees and twenty-five paise

In the case of a complaint or charge of an offence presented to a criminal court or in the case of an application or petition presented to any officer of

equal or subordinate to a land revenue  
Collector, or to any Magistrate  
in his executive capacity, and  
not otherwise provided for by  
this Act, or to deposit in court  
as revenue or rent;

or

for determination by a Court  
of the amount of  
compensation to be paid by a  
landlord to his tenant; or

When presented to a Collector  
or other officer making a  
settlement of land revenue, or  
to a board of Revenue, or a  
Commissioner of Revenue,  
relating to matter connected  
with the assessment of land or  
the ascertainment of rights  
thereto or interest therein, if

by any person  
holding  
temporarily  
settled land  
under direct  
engagement

with  
Government,  
and when the  
subject-  
matter of the  
application or  
petition  
relates  
exclusively to  
such  
engagement

-one rupee  
and sixty  
five paisa  
and in  
other case  
one rupee  
and ten  
paisa

presented previous to the final confirmation of such settlement;

Or

When presented to any officer of land revenue by any person holding temporarily settled land under direct engagement with government, and when the subject matter of the application or petition relates exclusively to such engagement

One rupee and ten paise.

When presented to any officer of land revenue by any person the kabulyat application for settlement of land under direct engagement with Government.

Two rupees.

(d) When presented to a Chief Commissioner or other Chief Controlling Revenue or

Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a Division and not otherwise provided for by this Act.

(e) when presented to a High Court.

(i) under Art. 226 of the Constitution.

Fifty rupees.

(ii) in all other matters.

Ten rupees

(f) When presented to any officer containing prayer for settlement of fishcry, ferry, forest produce, forest mahals, elephant mahals, or an officer given term for acceptance of Government for any construction or an application for a permit or licence to deal in controlled commodities

Eight rupees and twenty-five paise.

(g) When presented to an Appropriate Revenue Authority for demarcation of land –

(i) when the area of such land does not exceed one hectare Two rupees and twenty paise.

(ii) for each subsequent area of one hectare or part thereof One rupees and ten paise.

2. Application to any Civil Court that record may be called for from another Court. When the Court grants the application and is of opinion that the transmission of such record involves the use of the post One rupee and sixty-five paise in addition to any fee levied on the application under Cl. (a), Cl. (c) or Cl. (e) of Art

1 of this  
Schedule.

3. .... One rupee and  
Application ten paise.  
for leave to  
sue as a  
pauper.

4. (a) When presented to a Two rupees  
Application District Court. and twenty  
for leave to paise  
appeal as a  
pauper.

(b) When presented to a Three rupees  
commissioner or a High and thirty  
Court. paise.

5. Plaintiff or  
memorandum  
dum of  
appeal in  
a suit to

establish  
or  
disprove a  
right of .... One rupee and  
occupancy ten paise.

6. Bail-bond  
or other  
instrument  
of  
obligation ....  
given in  
pursuance  
of an  
order  
made by a  
Court or  
Magistrate  
under any  
section of  
the Code  
of  
Criminal  
Procedure  
, 1898  
(Act V of  
1898) or  
the Code

of Civil  
Procedure  
, 1908  
(Act V of  
1908) and  
not  
otherwise  
provided  
for by this  
Act.

One rupee and  
ten paise.

7. Undertaki  
ng under  
S. 49 of  
the Indian ...  
Divorce  
Act 1869  
(Act IV of  
1869)

One rupee and  
ten paise.

8. .... ...  
9. .... ...

10.

Mukhtarna ma or When presented for the conduct of any one case –

Wakalatna ma

(a) to any Civil or Criminal Court other than a High Court, or to any Collector or Magistrate, or other executive officer except such as are mentioned in Cls, (b) and (c) of this number.

(b) to a Commissioner of Revenue, Circuit or Customs officers or to any officer charged with the executive administration of a Division, not being the Chief Revenue or Executive Authority.

(c) to a High Court, Chief Commissioner, Board of Revenue, or other Chief Controlling Revenue or executive authority or an appellate authority or an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939) or to an appellate authority Five rupees prescribed under the and fifty paise. Assam Sales Tax Act, 1947 (Assam Act XVII of 1947).

11. (a) Memorandum of appeal when the appeal is not from a decree or an order having the force of a decree, and is presented - to any Civil Court other than a High Court, or to any Revenue Court or Executive officer other than the High Court or Chief Controlling Revenue or Executive Authority except an authority specified in Cl. (b). Three rupees and thirty paise.

(b) to an Excise Appellate Authority under R. 340 of the Assam Excise Rules. Sixteen rupees and fifty paise.

(c) to a High Court of Chief Commissioner, or other Chief Controlling Executive or Revenue Authority except an authority prescribed in Cl. (b) Eleven rupees.

(d) to an Excise Appellate Authority under R. 341 of the Assam Excise Rules. Fifty-five rupees

(e) to a High Court in Miscellaneous revenue matters except (f) below or to an appellate authority prescribed under the Motor Vehicles Act, 1939 (Act IV of 1939); and Sixteen rupees and fifty paise.

(f) to a High Court in appeal and revision matters arising out of settlement of fisheries -

(i) when the bid money is below ten thousand rupees Sixteen rupees and fifty paise.

(ii) when the bid money is above ten thousand rupees but below twenty thousand rupees Twenty-seven rupees and fifty paise.

(iii) when the bid money is above twenty thousand rupees Thirty-three rupees

12. Caveat Eleven rupees

13

Application  
under Act  
No. 10 of  
1859, S. 26,  
or Bengal Act ----- Five rupees  
No. 6 of  
1862, S.9, or  
Bengal Act  
No. 8 of  
1859, S. 37

14 Petition

in suit under  
native

Converts'

Marriage ----- Five rupees  
Dissolution and fifty paise.

Act, 1866

(Act XXI of  
1866)

15 .....

16 .....

-----

|    |  |       |  |                                   |
|----|--|-------|--|-----------------------------------|
| 17 | Plaint or<br>memorandum of appeal<br>in each of the<br>following<br>suits- | (i)   | to alter or set aside a<br>summary decision or<br>order of any of the Civil<br>Courts not established by<br>Letters Patent or of any<br>Revenue Court. | Sixteen rupees<br>and fifty paise |
|    |  | (ii)  | to alter or cancel any<br>entry in a register of the<br>names of proprietors of<br>revenue-paying estates.   | Sixteen rupees<br>and fifty paise |
|    |  | (iii) | to obtain a declaratory<br>decree where no<br>consequential relief is<br>prayed  | Twenty-two<br>rupees              |
|    |  | (iv)  | to set aside and award.  | Sixteen rupees<br>and fifty paise |
|    |  | (v)   | to set aside an adoption.  | Twenty two<br>rupees              |

(vi) Every other suit where it is Sixteen rupees not possible to estimate at and fifty paise. a money-value the subject matter in dispute, and which is not provided for by this Act.

18.

Application

under S. 14

or S. 20 of When presented to a Munsif's Sixteen rupees the Indian Court and fifty paise.

Arbitration

Act, 1940

(Act X of 1940), for a direction for filing an award or for an order for filling an agreement.

When presented to any other Court Fifty five rupees

19.

Agreement in  
writing  
stating a  
question for  
the opinion  
of the Court ----- Sixteen rupees  
under the  
Code of Civil  
Procedure,  
1908 (Act V  
of 1908).

20. Every

petition  
under the  
Indian  
Divorce Act,  
1869 (Act IV  
of 1869) ----- Twenty-two  
except rupees  
petitions  
under S. 44  
of the same  
Act, and  
every  
memorandum

in of appeal  
under S. 55  
of the same  
Act.

21. Plaintiff or  
memorandum  
of appeal  
under the  
Parsi ----- Twenty-two  
Marriage and rupees.  
Divorce Act,  
1895 (Act XV  
of 1865)

## **COMMENTS**

### **Preamble.**

The Court-Fees Act, 1870 purported to effect a complete re-arrangement of the provision of the existing law on this subject, and a similar classification of instruments chargeable with Court-Fees to that which obtain in General Stamp Act, having been adopted and the rules for determining the value of the subject-matter of certain suits being transferred from Schedule to the body

of the Act. This principal Act was amended from time to time in its application to Assam, as follows:

- (1) Assam Court Fees (Amendment) Act, 1922 (Act II).
- (2) Assam Court-Fees (Amendment) Act, 1922 (Act IV).
- (3) Assam Court-Fees (Amendment) Act, 1932 (Act III).
- (4) Assam Court-Fees (Amendment) Act, 1936 (Act XIV).
- (5) Assam Court-Fees (Amendment) Act, 1947 (Act XVII).
- (6) Assam Court-Fees (Amendment) Act, 1950 (Act XVIII).
- (7) Assam Court-Fees (Amendment) Act, 1954 (Act XXVII).
- (8) Assam Court-Fees (Amendment) Act, 1955 (Act XXII).
- (9) Assam Court-Fees (Amendment) Act, 1958 (Act III).
- (10) Assam Court Fees (Second Amendment) Act, 1958 (Act XIX).
- (11) Assam Court Fees (Amendment) Act, 1960 (Act XII).
- (12) Assam Court-Fees (Amendment) Act, 1963 (Act VIII).

(13) The Court-Fees (Assam Amendment) Act, 1972 (Act XXVII).

This Act as in force in Assam has been extended to Manipur and Tripura by G S. R. Nos 1119 and 1120, dated 29<sup>th</sup> June, 1963.

### **Amendment of the Court-Fees Act, 1870**

- A.** By virtue of Assam Act 3 of 1932, in Cl. (a) of para (v) of s.7 of the principal Act, the word "ten" has been substituted by the word "twenty".
- B.** After S.7 of the principal Act, the following have been inserted, by Assam Act 18 of 1947:

**"7-A. Inquiry as to valuation of suits.** If the court is of opinion that the subject matter of any suit has been wrongly valued, it may revise the valuation and determine the correct valuation, and may hold such inquiry as it thinks fit for such purpose.

***7-B. Investigation to ascertain proper valuation.***

- (1) For the purpose of an inquiry under S. 7-A, the court may depute or issue a commission to any inquiry under S. 7 A, the court may depute or issue a commission to any suitable person to make such local or other investigation as may be necessary and to report thereon to the court. Such report and any evidence recorded by such person shall be evidence in the inquiry.
- (2) The court may, from time to time. Direct such party to the suit as it thinks fit to deposit such sum as the court thinks reasonable as the cost of the inquiry, and if the costs are not deposited within such time as the court shall fix, may, notwithstanding anything contained in any other Act, dismiss the suit if such party is the plaintiff or the appellant and, in any other case, may recover the costs as a public demand.

***7-C. Power of persons making inquiry under Ss. 7-A and 7-B.***

- (1) The court, when making an inquiry under S. 7-B shall have, respectively for the purpose of such inquiry or investigation, the powers vested in a court under the Code of Civil Procedure, 1908, in respect of the following matters, namely:

- (a) enforcing the attendance of any person and examining him on oath or affirmation;
- (b) compelling the production of documents or material objects, and
- (c) issuing commission for the examination of witnesses

(2) An inquiry or investigation referred to in sub-S. (1) shall be deemed to be a judicial proceedings within the meaning of Ss. 193 and 228 of the Indian Penal Code (Act XLV of 1860).

**7-D. *Costs of inquiry as to valuation and refund of excess fee.***

If in the result of an inquiry under S. 7-A the court finds that the subject matter of the suit has been under valued, the court may order the party responsible for the under-valuation to pay all or any part of the costs of the inquiry.

If in the result of such inquiry the court finds that the subject matter of the suit has not been under valued, the court may, in its discretion, order that all or any part of such costs shall be paid by Government or by any party to the suit at whose instance the inquiry has been undertaken, and if

any amount exceeding the proper amount of fees has been paid shall refund the excess amount so paid."

**C.** By virtue of Assam Act 3 of 1932, for Cl. (ii) of S. 10 of the principal Act, the following clause was substituted, viz.:

"(1) In such case-

(a) the suit shall be stayed until additional fee is paid and if additional fee is not paid within such time as the Court shall fix, the suit shall be dismissed; and

(b) whether the additional fee is paid- the Court may, if it is of opinion that the estimation has been grossly insufficient, further order that the expenses of the commission, or such portion thereof as the Court may think reasonable, be paid by party in default to the Government, and the order so made shall have the force and effect of a decree passed by the Court."

**D.** By virtue of Assam Act 27 of 1962, in S.19 of the principal Act, for the words "a fee of eight annas", the words "a fee of one rupee" were substituted.

- E. By virtue of Assam Act VIII of 1950, in item (viii) of S.19 of the Act, for the words "one thousand rupees" the words "two thousand rupees" were substituted, and item (ix) was omitted.
- F. By virtue of Assam Act 14 of 1936 and Act 27 of 1963, after S. 19-G, the following new section has been inserted as S. 19-GG.

**"19-GG. *Probate and letters of administration*  
*inoperative in certain cases.***

Notwithstanding anything contained in this or any other Act. No probate granted or letters of administration heretofore or hereafter granted by any court outside the limits of the State of Assam shall operate to confer upon the grantee any title to immoveable property in Assam of which he did not obtain possession prior to the 1<sup>st</sup> January, 1937, unless he holds a certificate from the Chief Controlling Revenue Authority of Assam that he has paid the Court-fee due on such probate or letters of administration in respect of the full value of such property."

**G.** Article 11 has been substituted as follows by Assam Act 8 of 1950 (Act 27 of 1962):

“When the amount or value of the property in respect of which the grant of probate or letters is made exceeds one thousand rupees, on such amount or value up to ten thousand rupees.

and

when such amount or value exceeds ten thousand rupees, on the portion of such amount or value which is in excess of ten thousand rupees, up to fifty thousand rupees.

and

when such amount or value exceeds fifty thousand rupees, on the portion of such amount or value which is in excess of fifty thousand rupees, up to a lakh of rupees.

and

when such amount or value exceeds a lakh of rupees on the portion of such amount or value which is in excess of a lakh of rupees up to two lakhs and fifty thousand rupees                   Five per centum

and

when such amount or value exceeds two lakhs and fifty thousand rupees, on the portion of such amount or value which is in excess of two lakhs and fifty thousand rupees up to three lakhs of rupees.                   Five- and -a -half per centum

and

when such amount or value exceeds three lakhs of rupees, on the portion of such amount or value which is in excess of three lakhs of rupees up to four lakhs of rupees                   Six per centum

and

when such amount or value exceeds four lakhs of rupees, on the portion of such portion of such amount or value which is in excess of four lakhs of rupees up to four lakhs of Six-and-a-half per centum rupees.

and

when such amount or value exceeds five lakh of rupees, on the portion of such amount or value which is in excess of five lakhs of rupees. Seven per centum."

**H.** By virtue of Assam Act, VIII of 1950 and Act 27 of 1962, for Act 12, the following shall be substituted:

"12 Certificate When the amount Two per centum on under the Indian or value of any the first thousand Succession Act, debt or security rupces. 1925 specified in the

Certificate under S. 374 of the Act exceeds one thousand rupees

Three per centum on the next forty thousand rupees

and

When the aggregate amount or value of any debt or securities

Five per centum on the next fifty thousand rupees.

specified in the certificate has been extended under S. 376 of the Act exceeds one thousand rupees.

Six per centum on the next one lakh of rupees

Six And half per centum on the next one lakh of rupees

and

Seven per centum on the remainder of such amount, or value.

In respect of such portion of the aggregate amount or value as consists of the amount or value of debts or securities so specified, the fee herein before provided in that behalf in this articles

and

Three per centum on such portion of the first ten thousand rupees.

Four and a half per centum on such portion of the next forty thousand rupees.

Six per centum on such portion of the next fifty thousand rupees.

Seven and a half per centum on such portion of the next one lakh and fifty thousand rupees.

Eight and a quarter per centum on such portion of the next one lakh of rupees.

Nine per centum on such portion of the next one lakh of rupees.

Nine and three quarters per centum on such portion of the next one lakh of rupees.

and

Ten And half per centum on such portion of the remainder of such

aggregate amount or value as consists of the amount or value of debts or securities has been extended.

*Note.*

(1) The amount of debt is its amount including interest on the day on which the inclusion of the debts in the certificate is applied for as far as such amount can be ascertained.

(2) Whether or not any power with respect to a security specified in a certificate has

been conferred under the Act  
And where such a power has been so conferred whether the power is for the receiving of interest or dividends on or for the negotiation or transfer of the security, or for both purposes the value of the security is its market-value on the day on which the inclusion of the security in the certificate is applied for so far as such value can be ascertained."

### **Amendment of S.2.**

Article 1 of Schedule I of the Principal Act was amended by Assam Act III of 1958 And Act 27 of 1962 and finally by the present amendment Act, And the proper fee prescribed have been gradually increased.

Article 5 has been amended from time to time by Assam Act VIII of 1963 And Act 27 of 1962 and finally by the present Act, whereby the fees payable have been gradually increased.

Article 7, 8 And 9 have also been amended by Assam Acts 8 of 1963, 27 of 1962, and finally by the present amending Act.

### **Amendment of Schedule I.**

This Schedule has been lastly amended by the present amendment Ac. There were earlier amendments by virtue of Assam Act III of 1958 And Act 27 of 1962.

### **Amendment of Schedule II.**

Schedule II of the Court-Fee Act, 1870 has been substituted lastly by the Assam Act XXVII of 1972. There were earlier amendments by Assam Act 8 of 1963 And 27 of 1962. The fees prescribed have been increased from time to time.

**Application of the Court-Fees Act, 1870 in Manipur  
And Tripura.**

The Court Fees Act, 1870, as in force in the State of Assam has been extended to Manipur And Tripura by G. S. R. Nos. 1119 And 1120, dated 29-6-1963.

-----



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তব্য দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 212 দিশপুৰ, মঙ্গলবাৰ, 26 মে', 2020, 5 জেষ্ঠ, 1942 (শক)

No. 212 Dispur, Tuesday, 26th May, 2020, 5th Jaistha, 1942 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 22nd May, 2020

**No. LGL.64/2019/8.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

## ASSAM ACT NO. IV OF 2020

(Received the assent of the Governor on 15th May, 2020)

**THE COURT-FEES (ASSAM AMENDMENT) ACT, 2020**

**AN  
ACT**

further to amend the Court-Fees Act, 1870, its application to the State of Assam.

Act No. VII  
of 1870

**Preamble**

Whereas it is expedient further to amend the Court-Fees Act, 1870, hereinafter referred to as the principal Act, in its application to the State of Assam in the manner hereinafter appearing :

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Court-Fees (Assam Amendment) Act, 2020.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

**Amendment of  
section 13**

2. In the principal Act, in section 13, in the fifth line, in between the words, "the Collector" and "the full" the following words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

**Amendment of  
section 14**

3. In the principal Act, in section 14, in the fourth line, in between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

**Amendment of  
section 15**

4. In the principal Act, in section 15, in first paragraph ,
  - (i) in the fourth line, in between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted; and
  - (ii) in the last line, for the words and symbol "clause (b) or clause (d)", the words and symbol "clause (b) or clause (e) or clause (f)", shall be substituted.

**Amendment of  
section 16**

5. In the principal Act, in section 16, in the fourth line, in between the words and punctuation mark, "the Collector," and "the full" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 25 6. In the principal Act, in section 25, after the words, "stamps", the words, "or electronic transfer of payment to the State Government in such manner as may be prescribed" shall be inserted.

Amendment of section 27 7. In the principal Act, in section 27, clause (a) shall be renumbered as clause (aa) and before clause (aa) so renumbered the following new clause shall be inserted, namely :-  
"(a) the manner of electronic transfer of payment of court-fee and its refund thereof ;"

Amendment of section 30 8. In the principal Act, in section 30 , in second paragraph, for the punctuation mark ":", appearing at the end, the punctuation mark ":" shall be substituted and thereafter the following proviso shall be inserted, namely :-  
" Provided that, where the court-fee is paid by electronic transfer of payment, the Officer competent to cancel stamp shall verify the genuineness of the payment and after satisfying himself that the court-fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court-fee is paid and the entry shall be locked."

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.





# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্রাপ্ত কৰ্ত্তব্য দ্বাৰা প্রকাশিত

PUBLISHED BY THE AUTHORITY

নং 212 দিশপুৰ, মঙ্গলবাৰ, 26 মে', 2020, 5 জেষ্ঠ, 1942 (শক)

No. 212 Dispur, Tuesday, 26th May, 2020, 5th Jaistha, 1942 (S. E.)

GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 22nd May, 2020

**No. LGL.64/2019/8.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 15th May, 2020 is hereby published for general information.

## ASSAM ACT NO. IV OF 2020

(Received the assent of the Governor on 15th May, 2020)

**THE COURT-FEES (ASSAM AMENDMENT) ACT, 2020**

**AN  
ACT**

further to amend the Court-Fees Act, 1870, its application to the State of Assam.

Act No. VII  
of 1870

**Preamble**

Whereas it is expedient further to amend the Court-Fees Act, 1870, hereinafter referred to as the principal Act, in its application to the State of Assam in the manner hereinafter appearing :

It is hereby enacted in the Seventy-first Year of the Republic of India, as follows :-

**Short title,  
extent and  
commencement**

1. (1) This Act may be called the Court-Fees (Assam Amendment) Act, 2020.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

**Amendment of  
section 13**

2. In the principal Act, in section 13, in the fifth line, in between the words, "the Collector" and "the full" the following words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

**Amendment of  
section 14**

3. In the principal Act, in section 14, in the fourth line, in between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

**Amendment of  
section 15**

4. In the principal Act, in section 15, in first paragraph ,
  - (i) in the fourth line, in between the words, "the Collector" and "so much" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted; and
  - (ii) in the last line, for the words and symbol "clause (b) or clause (d)", the words and symbol "clause (b) or clause (e) or clause (f)", shall be substituted.

**Amendment of  
section 16**

5. In the principal Act, in section 16, in the fourth line, in between the words and punctuation mark, "the Collector," and "the full" the words, "or by way of electronic transfer in such manner as may be prescribed", shall be inserted.

Amendment of section 25 6. In the principal Act, in section 25, after the words, "stamps", the words, "or electronic transfer of payment to the State Government in such manner as may be prescribed" shall be inserted.

Amendment of section 27 7. In the principal Act, in section 27, clause (a) shall be renumbered as clause (aa) and before clause (aa) so renumbered the following new clause shall be inserted, namely :-  
"(a) the manner of electronic transfer of payment of court-fee and its refund thereof ;"

Amendment of section 30 8. In the principal Act, in section 30 , in second paragraph, for the punctuation mark ":", appearing at the end, the punctuation mark ":" shall be substituted and thereafter the following proviso shall be inserted, namely :-  
" Provided that, where the court-fee is paid by electronic transfer of payment, the Officer competent to cancel stamp shall verify the genuineness of the payment and after satisfying himself that the court-fee is paid, shall lock the entry in the computer and make an endorsement under his signature on the document that the court-fee is paid and the entry shall be locked."

**S. M. BUZAR BARUAH,**  
Commissioner & Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.

